**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI**

**Original Application No. 49/2025**

**IN THE MATTER OF:**

**Vinod Kumar Sharma** …Applicant

**VERSUS**

**State of Rajasthan & Ors.** …Respondents

**REPLY/ COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO.1 / STATE OF RAJASTHAN PERSUANT TO THE ORDER DATED 03.02.2025 PASSED IN THE CAPTIONED MATTER**

**PAPERBOOK**

**[FOR INDEX KINDLY SEE INSIDE]**

**ADVOCATE FOR RESPONDENT NO.1 / STATE OF RAJASTHAN:**

**SHIV MANGAL SHARMA AND SAURABH RAJPAL**

**Filed on:28.10.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI**

**Original Application No. 49/2025**

**IN THE MATTER OF:**

**Vinod Kumar Sharma** …Applicant

**VERSUS**

**State of Rajasthan & Ors.** …Respondents

**INDEX**

| S.NO | PARTICULARS | PAGE NO. |
|---|---|---|
| 1. | REPLY/ COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO.1 / STATE OF RAJASTHANPERSUANT TO THE ORDER DATED 03.02.2025 PASSED IN THE CAPTIONED MATTER | **1-10** |
| 2. | **ANNEXURE R1** True copy of the constitution order dated 08.04.2024 of the Joint committee | **-11-** |
| 3. | **ANNEXURE R2** True of the survey report | **12-39** |
| 4. | **ANNEXURE R3** True copy of the report dated 23.07.2024filed by RSPCB | **40-83** |
| 5. | **ANNEXURE R4** True true copy of consent to operate letter dated 10.09.2024 | **84-86** |
| 6. | **ANNEXURE R5** True copy of letter dated 24.07.2025 from the office of the Regional Forest Officer | **87-90** |
| 7. | **ANNEXURE R6** True copy of notice dated 25.08.2025 sent to one of the illegal saw mill | **-91-** |

| | | |
|---|---|---|
| 8. | **ANNEXURE R7**<br>True copy of letter dated 24.07.2025 from Executive Engineer , JVVNL, Lalsot | **92-93** |
| 9. | **ANNEXURE R8**<br>True copy of the joint team report dated 24.09.2025, along with covering letters dated 09.10.2025 from DFO, Dausa and 10.10.2025 from SDO, Lalsot | **94-98** |
| 10. | **VAKALATNAMA** | **-99-** |

**11. Proof of Service** **-100-**

FILED BY:

(SHIV MANGAL SHARMA) (SAURABH RAJPAL)
(ADVOCATE FOR RESPONDENT NO.18
STATE OF RAJASTHAN)
OFFICE:-D-291, 2ND 3 RD FLOOR,
DEFENCE COLONY
NEW DELHI-110024
MOB: -99717 92885
E-MAIL: -advocatesaurabhrajpal@gmail.com

PLACE:NEW DELHI
DATE: 28.10.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 49/2025**

**IN THE MATTER OF:**

**Vinod Kumar Sharma** ...Applicant

**VERSUS**

**State of Rajasthan & Ors.** ...Respondents

**REPLY/ COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO.1 / STATE OF RAJASTHANPERSUANT TO THE ORDER DATED 03.02.2025 PASSED IN THE CAPTIONED MATTER**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Reply/Compliance Report is being filed on behalf of Respondent No. 1 / State of Rajasthan in compliance with the directions issued by this Hon'ble Tribunal vide order dated 03.02.2025 passed in O.A. No. 49/2025, titled *Vinod Kumar Sharma v. State of Rajasthan & Ors.*, whereby this Hon'ble Tribunal took cognizance of the issue relating to the illegal operation of saw mills in the villages of Tehsil Lalsot, District Dausa, Rajasthan, operating without requisite licences or forest clearance, resulting in unregulated felling of trees and violation of environmental laws.
2. That the genesis of the present proceedings arises from the order dated 02.01.2025 passed by the Hon'ble Central Zonal Bench, Bhopal, in O.A. No.

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर (राज.)

SANJEEV KUMAR KATARIA
JAIPUR (RAJ.)
Reg. No. 19[illegible]

ATTESTED
28 OCT 2025
NOTARY PUBLIC
JAIPUR (INDIA)

200/2023 (CZ), wherein it was observed that more than 274 saw mills were operating without requisite authority in Tehsil Lalsot, District Dausa. The Hon'ble Tribunal further noted that the issue extended to other districts and required a pan-India policy perspective. The relevant extract from the said order reads:

*"It is further reported that more than 274 sawmills are in operation without any authority in the Tehsil-Lalsot, District-Dausa and there are more in other districts also but no steps are being taken by the state authorities and matter requires consideration for a similar parameter applicable to all the states (Pan-India level) in view of the orders and guidelines issued by the Hon'ble Supreme Court of India."*

3. That, in view of the gravity of the issue, the Hon'ble Principal Bench, New Delhi, took cognizance of the matter and vide its order dated 03.02.2025 in O.A. No. 49/2025, directed its listing as a policy matter of broader environmental concern. The said order records:

*"OA involves the illegal running of Saw Mills in the villages of Tehsil-Lalsot, District-Dausa, Rajasthan which is giving rise to the felling of trees both in forest areas as well as in the revenue area and flouting of environmental norms by sawmill owners in this regard."*

NOTARY ATTESTED 28 OCT 2025 NOTARY PUBLIC JAIPUR (INDIA)

4. That the Answering Respondent by way of the present reply/ compliance report, is placing on record the facts pertaining to the issue in the present Application.

A. **CONSTITUTION OF JOINT COMMITTEE AND FIELD SYURVEY:**

5. It is submitted that a Joint committee was constituted as per the order dated 04.01.2024 passed by this Hon'ble Tribunal in O.A No. 200/2023 (CZ) titled as Vinod Kumar Sharma versus State of Rajasthan and Ors.. This Hon'ble Tribunal directed the committee to visit the place, inspect the site and submit factual and action taken report.

6. Further, a meeting of the Joint Committee was held on 05.04.2024, wherein it was decided to conduct a comprehensive survey of all saw mills operating in the Lalsot area. In continuation thereof, and to ensure a thorough ground-level assessment, the Sub-Divisional Officer, Lalsot, District Dausa, issued an order dated 08.04.2024 formally constituting a Joint Committee comprising representatives from the Forest Department, Rajasthan State Pollution Control Board (RSPCB), Revenue Department, Electricity Department (JVVNL), Nagar Palika Lalsot, and the Police Department. The Committee was tasked with carrying out a detailed physical inspection of all saw mills functioning within the territorial jurisdiction of Tehsil Lalsot.

A true copy of the constitution order dated 08.04.2024 of the said committee is annexed and marked as **ANNEXURE R1.**

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर (उत्तर)

NOTARY ATTESTED
PUBLIC (INDIA)
28 OCT 2025

7. Pursuant to the said directions, the Joint Committee conducted extensive surveys and inspections across Tehsil Lalsot. Following its inspection, the Committee submitted a comprehensive survey report, recording that a total of 333 saw mills were operational within the region. Out of these, 274 saw mills were operating without valid licences issued by the Forest Department, thereby functioning in violation of the Forest (Conservation) Act, 1980, and other applicable laws. A true copy of the survey report is annexed herewith and marked as **ANNEXURE R2.**

8. In addition to the licensing irregularities, the Committee observed that several illegally operating saw mills had obtained electricity connections without the requisite approval from the competent authority. These units were operating commercial-grade saw machines using such unauthorised connections, thereby contributing to unregulated deforestation and compounding environmental damage.

9. The Joint Committee (constituted vide Hon'ble NGT order dated 04.01.2024) report was also filed before this Hon'ble Tribunal by the RSPCB, a member of the Joint Committee, on 23.07.2024, reaffirming the earlier findings. According to the RSPCB report, while 64 saw mills possessed valid licences from the Forest Department, only 53 units had received consent to operate under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. The remaining 11 saw

ATTESTED
PUBLIC
(INDIA)
28 OCT 2025

mills, though licensed, were operating without mandatory environmental consent, in response to which closure directions were issued. Further, one more saw mill had obtained consent to operate from the State Pollution Control Board. Therefore, bringing the total number of saw mill units having valid consent to operate to 54.

A copy of the said report dated 23.07.2024 is annexed herewith and marked as **ANNEXURE R3.**

A true copy of consent to operate letter dated 10.09.2024 is annexed herewith and marked as **ANNEXURE R4.**

**B. <u>ENFORCEMENT ACTIONS BY THE FOREST DEPARTMENT:</u>**

10. Enforcement actions were promptly initiated by the Forest Department against the illegal and unlicensed saw mills. The Department sealed 33 illegal saw mills in three separate enforcement drives — 5 units on 09.06.2025, 15 units on 19.07.2025, and 13 units on 22.07.2025.

11. Further, 22 offence cases were registered for illegal timber transportation, resulting in a recovery of ₹ 4,63,200/- during FY 2024–25 as environmental compensation. During FY 2025–26, the Regional Forest Officer, Lalsot, registered 10 additional cases, recovering ₹ 6,31,000/- as compensation for environmental violations.

A true copy of letter dated 24.07.2025 from the office of the Regional Forest Officer are attached herewith and marked as **ANNEXURE R5.**

ATTESTED
28 OCT 2025
PUBLIC
(INDIA)

**C. ACTIONS BY THE ELECTRICITY DEPARTMENT(JVVNL):**

12. It is further submitted that the Electricity Department, specifically the Jaipur Vidyut Vitran Nigam Ltd. (JVVNL), has played an active and coordinated role in the enforcement action against the illegally operating saw mills in Tehsil Lalsot. As per the official communication received from the Executive Engineer, JVVNL, Lalsot vide letter dated 24.07.2025, it has been reported that electricity connections to 3 illegal saw mill units have been disconnected as part of the enforcement drive. Additionally, in 7 other cases, it was found upon verification that no formal electricity connection had been issued in the name of the concerned units, indicating unauthorized or unregistered operations. During inspection, some units were found closed, while others were operating using diesel generator sets (DG Sets), evidently to evade detection and bypass regulatory procedures. Furthermore, the Electricity Department has issued notices to 168 illegal saw mills, and disconnection proceedings are currently underway against these defaulting units in accordance with applicable rules and procedures.

A true copy of notice dated 25.08.2025 sent to one of the illegal saw millis annexed hereto and marked as **ANNEXURE R6.**

A true copy of letter dated 24.07.2025 from Executive Engineer , JVVNL, Lalsot is annexed hereto and marked as **ANNEXURE R7.**

NOTARY SANJEEV KUMAR KATARIA JAIPUR (RAJ.) Reg. No. 100/2 GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC JAIPUR (INDIA)

28 OCT 2025.

**D. CONSTITUTION OF JOINT ENFORCEMENT TEAM AND ACTIONS TAKEN BY THEM:**

13. To ensure competition of enforcement against remaining illegal saw mills, the SDO Lalsot vide order dated 19.09.2025 constituted a Joint Enforcement Team. The said team was comprised of Regional Forest Officer, Tehsildar Lalsot, SHO Lalsot,Assistant Engineer (A-1), JVVNL, and Commissioner, Nagar Parishad, Lalsot. The team was directed to seize remaining illegal saw mills and disconnect electricity connections, and to submit its report by 26.09.2025.

14. In compliance with the said order, the Joint Team conducted field operations on 24.09.2025, undertaking seizure and disconnection of remaining illegal saw mills.

A true copy of the joint team report dated 24.09.2025, along with covering letters dated 09.10.2025 from DFO, Dausa and 10.10.2025 from SDO, Lalsot, are annexed hereto and collectively marked as **ANNEXURE R8**.

15. However, during the said operation, the team faced strong resistance from saw mill owners and workers, leading to a road blockade on the Lalsot–Kothun Road and disruption of public order. Owing to inadequate police deployment, the operation was temporarily suspended to prevent escalation. The team has recommended that further enforcement should be undertaken only with adequate police protection.

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर (ग्रामीण)

NOTARY
SANJEEV KUMAR KATARIA
JAIPUR (RAJ.)
Regd. No. 19042
GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC
JAIPUR (INDIA)
28 OCT 2025

16. That the State Government is actively taking steps to ensure that all illegal saw mills are identified, sealed, prosecuted, and that environmental compliance is strictly enforced. Inter-departmental coordination has been strengthened to ensure effective implementation.

17. The State Government further submits that it remains fully committed to complying with the directions issued by this Hon'ble Tribunal and the Hon'ble Supreme Court of India, particularly the principles laid down in ***Writ Petition (Civil) No. 202 of 1995, T.N. GodavarmanThirumulpad v. Union of India,*** vide order dated 29.10.2002, wherein clear directives were issued for immediate closure of all unlicensed saw mills and strict compliance thereof.

18. That the present compliance report is being filed in good faith and in pursuance of the State's responsibility to ensure the protection of forest cover and prevent ecological degradation. The answering Respondent further assures this Hon'ble Tribunal that continued actions and future status reports shall be submitted periodically as and when directed.

19. That the Respondent No. 1 craves liberty of this Hon'ble Tribunal to file any further additional status report that may be required to be placed on record and reserves its right with regard to same.

20. That the documents annexed to the present reply are true copies of their respective originals.

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर (राज.)

NOTARY
SANJEEV KUMAR KATARIA
JAIPUR (RAJ.)
Reg. No. 19042
GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC
JAIPUR (INDIA)
28 OCT 2025.

FILED BY:

(SHIV MANGAL SHARMA) (SAURABH RAJPAL) (ADVOCATE
FOR RESPONDENT NO.18
STATE OFRAJASTHAN)
OFFICE:-D-291, 2ND 3 RD FLOOR,
DEFENCE COLONY
NEW DELHI-110024
MOB: -99717 92885
E-MAIL: -advocatesaurabhrajpal@gmail.com

PLACE:NEW DELHI
DATE: 28.10.2025

NOTARY
SANJEEV KUMAR KATARIA
JAIPUR (RAJ.)
Reg. No. 19042
GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC
JAIPUR (INDIA)
28 OCT 2025.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

**ORIGINAL APPLICATION NO. 49 OF 2025**

**IN THE MATTER OF:**
VINOD KUMAR SHARMA ....APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS. .... RESPONDENTS

## AFFIDAVIT

I, Pooja, W/o Ankit Dixit, aged about 35 years, working as Regional Officer, Jaipur (North), Opposite Road No. 5, VKIA, Sikar Road, Jaipur, do hereby and solemnly affirm and state herein under:

1. That I am the Office In-Charge (Respondent No.1) in the accompanying Reply and am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.

2. That I have read the accompanying Reply have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge

3. That the Annexures filed along with the Reply are true copies of their respective originals.

DEPONENT

## VERIFICATION

Verified at Jaipur on this 28th day of October, 2025. I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

NOTARY SANJEEV KUMAR KATARIA JAIPUR (RAJ.) Reg. No. 19012 GOVT. OF INDIA

ATTESTED
NOTARY PUBLIC
JAIPUR (INDIA)
28 OCT 2025

DEPONENT

592

ANNEXURE R1

17

8/4/24

राजस्थान सरकार

ईमेल - sdo.lalsot@gmail.com

# कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट लालसोट दौसा

क्रमांक : पीए/एनजीटी/2024/1258 दिनांक : 08/04/2024

—:: कार्यालय आदेश ::—

माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 200/2023 (CZ) विनोद कुमार शर्मा बनाम राजस्थान राज्य एवं अन्य में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.01.2024 की पालना में संयुक्त समिति सदस्य एवं स्थानीय निकाय एवं जेवीवीएनएल के प्रतिनिधि (विशेष आमंत्रित) की बैठक दिनांक 05.04.2024 में तहसील लालसोट में संचालित वैध एवं अवैध आरा मशीनों का सर्वे करने हेतु निम्नानुसार समिति गठित की जाती है —

1. क्षेत्रिय वन अधिकारी लालसोट — नोडल अधिकारी
2. तहसीलदार लालसोट — सदस्य
3. अधिशाषी अधिकारी न0पा0 लालसोट — सदस्य
4. सहायक अभियन्ता जेवीवीएनएल लालसोट — सदस्य
5. कनिष्ठ पर्यावरण अभियन्ता राप्रनिम जयपुर (दक्षिण) — सदस्य
6. थानाधिकारी पुलिस थाना लालसोट — सदस्य

उक्त गठित समिति को निर्देशित किया जाता है कि तहसील लालसोट में संचालित वैध एवं अवैध आरा मशीनों के सर्वे की रिपोर्ट मय फोटोग्राफ्स (GPS Coordinates) 15 दिवस में अधोहस्ताक्षरकर्ता के समक्ष प्रस्तुत करना सुनिश्चित करें।

उपखण्ड अधिकारी
लालसोट
दिनांक : 08/04/2024

क्रमांक : पीए/एनजीटी/2024/1259-1265

प्रतिलिपि :— निम्न को सूचनार्थ एवं पालनार्थ।

1. श्रीमान जिला कलक्टर महोदय दौसा।
2. क्षेत्रिय वन अधिकारी लालसोट।
3. तहसीलदार लालसोट।
4. अधिशाषी अधिकारी नगरपालिका लालसोट।
5. सहायक अभियन्ता जेवीवीएनएल लालसोट।
6. कनिष्ठ पर्यावरण अभियन्ता राप्रनिम जयपुर (दक्षिण)।
7. थानाधिकारी पुलिस थाना लालसोट।

RajKaj Ref
6536878

Signature valid
उपखण्ड अधिकारी
लालसोट
Digitally signed by Narendra Kumar Meena
Designation : Sub Divisional Officer
Date: 2024.04.08 11:02:00 IST
Reason: Approved

ANNEX-R/2

घर-घर ओषधि योजना

# कार्यालय क्षेत्रीय वन अधिकारी लालसोट

15 YEARS OF CELEBRATING THE MAHATMA

क्रमांकः एफ( )/एनजीटी/क्षेवअ/2024–25/ 491 दिनांक 06/06/2024

निमितः

उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट,
तहसील–लालसोट जिला–दौसा।

विषय :– लालसोट में संचालित वैध एवं अवैध आरामशीनों के सर्वे की सूचना भिजवानें बाबत।

सन्दर्भः– आपका पत्रांक 1258–1265 दिनांक 08.04.2024 के कम में।

महोदय,

उपरोक्त विषयान्तर्गत सन्दर्भित पत्रांक द्वारा चाही गई अवैध रूप से संचालित आरामशीनों के सर्वे रिपोर्ट श्रीमान की सेवा में निम्नानुसार प्रेषित है।

गोशवाराः

| | |
|---|---|
| कुल आरामशीनें – | 333 |
| लाईसेंसशुदा आरामशीनें – | 59 |
| अवैध रूप से संचालित आरामशीनें – | 274 |
| चालू आरामशीनें – | 314 |
| बन्द आरामशीनें – | 19 |

संलग्न : 1. उपरोक्तानुसार आरामशीनों की सर्वे रिपोर्ट।
2. राजस्थान वन उपज( आरा मीलो की स्थापना एवं नियमन) नियम, 1983।

भवदीय,

(राधेश्याम रैगर)
नोडल अधिकारी एवं
क्षेत्रीय वन अधिकारी,
लालसोट

# रेंज लालसोट तहसील लालसोट में वैध एवं अवैध आरा मशीनों की रिपोर्ट

| क्र. सं. | आरा मशीन संचालक का नाम पता व मोबाइल नम्बर | आरा मशीनों की संख्या | आरा मशीनों की साइज (इंच में) | कब से चालू है। | खसरा नम्बर जहां मशीन स्थापित है | वैध/ अवैध की स्थिति | विद्युत कनेक्शन का आधार | वर्तमान स्थिति | आरा मशीन की लोकेशन | विवि |
|---|---|---|---|---|---|---|---|---|---|---|
| 1 | राजेन्द्र स्वामी पुत्र श्री देवादास स्वामी तालेडा जमात | 1 | 39 | 2002 | 16/6 | वैध 230/22.07.2002 | आरा मशीन | चालू | 26.550834 76.316864 | सालगरामपुरा चक–6 |
| 2 | रामनारायण पुत्र श्री गेंदालाल | 1 | 39 | 2002 | 16/6 | 222/26.03.2002 | आरा मशीन | बन्द | 26.550834 76.316864 | सालगरामपुरा चक–6 |
| 3 | मोहन लाल जांगिड श्यामपुरा रोड तालेडा जमात | 1 | 39 | 5 वर्ष | 16/6 | अवैध | आटा चक्की | चालू | 26.551224 76.316107 | सालगरामपुरा चक–6 |
| 4 | नाथुलाल जांगिड श्यामपुरा रोड तालेडा | 1 | 39 | 10 वर्ष | 16/6 | अवैध | आटा चक्की | चालू | 26.551139 76.316266 | सालगरामपुरा चक–6 |
| 5 | इस्नाइल खां/हबीब खां तालेडा जमात | | 26 | 22 वर्ष | 15/6 | वैध 244/09.11.2002 | आरा मशीन | चालू | 26.551237 76.315063 | सालगरामपुरा चक–6 |
| 6 | राजेन्द्र जांगिड | 1 | 36 | 10 वर्ष | 15/6 | अवैध | आटा चक्की | चालू | 26.551304 76.314878 | सालगरामपुरा चक–6 |
| 7 | दीपक सैनी (किरायादार) रमेश जांगिड (मालिक) | 1 | 42 | 5 वर्ष | 15/6 | अवैध | आटा चक्की | चालू | 26.551129 76.314554 | सालगरामपुरा चक–6 |
| 8 | महेश जांगिड/ श्री गोविन्द स्वानी तालेडा जमात | 1 | 42 | 4 वर्ष | 15/6 | वैध/141–09.11.2002 | आरा मशीन | चालू | 26.551008 76.314666 | सालगरामपुरा चक–6 |
| 9 | महेश जांगिड श्री गोविन्द स्वामी तालेडा जमात | 1 | 42 | 10 वर्ष | 15/6 | अवैध | आटा चक्की | चालू | 26.551149 76.314426 | सालगरामपुरा चक–6 |
| 10 | प्रभु राडा | 1 | 42 | 5 वर्ष | 13/4 | अवैध | आटा चक्की | चालू | 26.551329 76.314399 | सालगरामपुरा चक–6 |
| 11 | विकास शर्मा पुत्र श्री मुरारी लाल शर्मा श्यामपुरा रोड | 1 | 39 | 2 वर्ष | 13/4 | अवैध | आटा चक्की | बन्द | 26.550452 76.314661 | सालगरामपुरा चक–6 |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 12 | विकास शर्मा श्यामपुरा रोड कुए के पास | 1 | 39 | 3 वर्ष | 13/4 | अवैध | आटा चक्की | बन्द | 26.550497 76.314517 | सालगरामपुरा चक–6 |
| 13 | मुरारी लाल शर्मा पुत्र श्री नन्दकिशोर शर्मा श्यामपुरा रोड | 1 | 39 | 11 वर्ष | 13/4 | वैध 250/11.09.2002 | आरा मशीन | चालू | 26.550297 76.314122 | सालगरामपुरा चक–6 |
| 14 | शिवचरण जांगिड पुत्र श्री गिर्राज प्रसाद श्यामपुरा रोड | 1 | 39 | 4 वर्ष | 13/4 | अवैध | आटा चक्की | चालू | 26.55082 76.313903 | सालगरामपुरा चक–6 |
| 15 | राजूलाल/हीरालाल बैरवा श्यामपुरा रोड तालेडा जमात | 1 | 39 | 11 वर्ष | 456/55 | अवैध | आटा चक्की | चालू | 26.5523558 76.3097527 | चांदसेन |
| 16 | कानाराम मीना/लक्ष्मीनारायण मीना श्यामपुरा रोड तालेडा जमात | 1 | 39 | 11 वर्ष | 456/55 | अवैध | आटा चक्की | चालू | 26.551610 76.3101342 | चांदसेन |
| 17 | कमलेश राणा श्यामपुरा रोड तालेडा जमात | 1 | 39 | 5 वर्ष | 55 | अवैध | आटा चक्की | चालू | 26.5521319 76.3092754 | चांदसेन |
| 18 | बजरंग लाल /भागीरथ मीना श्यामपुरा रोड तालेडा जमात | 1 | 39 | 20 वर्ष | 55 | अवैध | आटा चक्की | चालू | 26.5523689 76.3093979 | चांदसेन |
| 19 | हंसराज बैरवा श्यामपुरा रोड तालेडा जमात | 1 | 39 | 4 वर्ष | 51 | अवैध | आटा चक्की | चालू | 26.5538863 76.3110742 | चांदसेन |
| 20 | रामगोपाल/फेलीराम गुर्जर | 1 | 42 | 10 वर्ष | 373/49 | अवैध | आटा चक्की | चालू | 26.5535962 76.3112471 | चांदसेन |
| 21 | राजेश सिंह /जालिम सिंह श्यामपुरा रोड तालेडा जमात | 1 | 24 | 10 वर्ष | 373/49 | वैध 10/12.09.2013 | आरा मशीन | चालू | 26.5535749 76.3113032 | चांदसेन |
| 22 | राजेश सिंह /जालिम सिंह–II श्यामपुरा रोड तालेडा जमात | 1 | 42 | 10 वर्ष | 373/49 | अवैध | आटा चक्की | चालू | 26.5535702 76.3109653 | चांदसेन |
| 23 | राजेश गुर्जर/ किशन लाल श्यामपुरा रोड तालेडा जमात | 1 | 24 | 10 वर्ष | 374/49 | वैध 09/02.09.2013 | आरा मशीन | चालू | 26.5526772 76.3111609 | चांदसेन |
| 24 | राजेश गुर्जर श्यामपुरा रोड तालेडा जमात | 1 | 39 | 10 वर्ष | 374/49 | अवैध | आटा चक्की | चालू | 26.552961 76.3106672 | चांदसेन |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 25 | कैलाश प्रसाद मीणा श्यामपुरा रोड तालेडा जमात | 1 | 36 | 10 वर्ष | 374/49 | अवैध | आटा चक्की | चालू | 26.5529481 46.3108804 | चांदसेन |
| 26 | कैलाश पसाद मीणा/भागीरथ मीना श्यामपुरा रोड तालेडा जमात | 1 | 39 | 10 वर्ष | 380/53 | अवैध | आटा चक्की | चालू | 26.5528925 76.3109184 | चांदसेन |
| 27 | रामकेश गुर्जर/ रामचन्द्र गुर्जर श्यामपुरा रोड तालेडा जमात | 1 | 39 | 5 वर्ष | 380/53 | अवैध | आटा चक्की | बन्द | 26.5528304 76.3110869 | चांदसेन |
| 28 | रामधन गुर्जर/ रामचन्द्र गुर्जर श्यामपुरा रोड तालेडा जमात | 1 | 39 | 4 वर्ष | 374/49 | अवैध | आटा चक्की | चालू | 26.5528326 76.3111182 | चांदसेन |
| 29 | सौनारायण मीणा/गणेश मीणा श्यामपुरा रोड तालेडा जमात | 1 | 39 | 4 वर्ष | 378/53 | अवैध | आटा चक्की | चालू | 26.5521092 76.3138864 | चांदसेन |
| 30 | सौनारायण मीणा/गणेश मीणा श्यामपुरा रोड तालेडा जमात | 1 | 39 | 3 वर्ष | 378/53 | अवैध | आटा चक्की | चालू | 26.5523157 76.313949 | चांदसेन |
| 31 | सांवलराम मीणा श्यामपुरा रोड तालेडा जमात | 1 | 36 | 10 वर्ष | 378/53 | अवैध | आटा चक्की | चालू | 26.5522009 76.3140528 | चांदसेन |
| 32 | तेजाराम मीणा/ जीवनराम मीणा श्यामपुरा रोड तालेडा जमात | 1 | 36 | 10 वर्ष | 378/53 | अवैध | आटा चक्की | चालू | 26.5521953 76.3140951 | चांदसेन |
| 33 | छोटेलाल सैन श्यामपुरा रोड तालेडा जमात | 1 | 36 | 23 वर्ष | 219 | अवैध | आटा चक्की | चालू | 26.5523492 76.3144217 | लालसोट |
| 34 | सन्तोष कुमार सैन श्यामपुरा रोड तालेडा जमात | 1 | 36 | 20 वर्ष | 219 | अवैध | आटा चक्की | चालू | 26.55254972 76.3144071 | लालसोट |
| 35 | रामफूल खटीक/ झूथालाल श्यामपुरा रोड तालेडा जमात | 1 | 39 | 10 वर्ष | 219 | वैध 206/26.03.2002 | आरा मशीन | चालू | 26.551934 76.3145048 | लालसोट |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 36 | राजू खटीक/ झूथालाल | 1 | 36 | 2 वर्ष | 219 | वैध 236/02.07.2002 | आरा मशीन | चालू | 26.5518207 76.3136114 | लालसोट |
| 37 | ऊँ शिव टिम्बर्स श्यामपुरा रोड तालेडा जमात | 1 | 39 | 6 वर्ष | 219 | अवैध | आटा चक्की | चालू | 26.5521494 76.3144945 | लालसोट |
| 38 | रामफूल खटीक/ झूथालाल श्यामपुरा रोड तालेडा जमात | 1 | 39 | 10 वर्ष | 219 | अवैध | आटा चक्की | चालू | 26.5523347 76.3143629 | लालसोट |
| 39 | नवीन/ रामफूल खटीक श्यामपुरा रोड तालेडा जमात | 1 | 39 | 2 वर्ष | 219 | अवैध | आटा चक्की | चालू | 26.5525193 76.314567 | लालसोट |
| 40 | मूलचन्द जांगिड/भौरीलाल श्यामपुरा रोड तालेडा जमात | 1 | 42 | 20 वर्ष | 219 | अवैध | आटा चक्की | चालू | 26.5525122 76.3149015 | लालसोट |
| 41 | संतौष खटीक पत्नि श्री राजू खटीक श्यामपुरा रोड तालेडा जमात | 1 | 36 | 22 वर्ष | 219 | अवैध | आटा चक्की | चालू | 26.5522579 76.3149341 | लालसोट |
| 42 | पवन खटीक/ झुथालाल श्यामपुरा रोड तालेडा जमात | 1 | 36 | 2 वर्ष | 219 | अवैध | आटा चक्की | चालू | 26.5520288 76.3148906 | लालसोट |
| 43 | केशरी लाल सैनी / भौरीलाल सैनी श्यामपुरा रोड तालेडा जमात | 1 | 36 | 6 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5518445 76.3149035 | लालसोट |
| 44 | सोहनदास स्वामी/गोपालदास श्यामपुरा रोड तालेडा जमात | 1 | 36 | 3 वर्ष | 220,219 | अवैध | आटा चक्की | चालू | 26.55244156 76.3148702 | लालसोट |
| 45 | रमेश सैनी / मिश्रीलाल श्यामपुरा रोड तालेडा जमात | 1 | 39 | 8 वर्ष | 220,219 | अवैध | आटा चक्की | चालू | 26.5521016 76.3149349 | लालसोट |
| 46 | वत्तीलाल मीणा/ जगदीश मीणा श्यामपुरा रोड तालेडा जमात | 1 | 36 | 3 वर्ष | 220,219 | अवैध | आटा चक्की | चालू | 26.552122 76.31486007 | लालसोट |
| 47 | पप्पूलाल सैनी/ हजारीलाल सैनी श्यामपुरा रोड तालेडा जमात | 1 | 36 | 12 वर्ष | 220,219 | अवैध | आटा चक्की | चालू | 26.5524509 76.3151017 | लालसोट |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 48 | भागचन्द शर्मा/ रामकिशन श्यामपुरा रोड तालेडा जमात | 1 | 36 | 6 वर्ष | 4797/215 | अवैध | आटा चक्की | चालू | 26.5526856 76.3149808 | लालसोट |
| 49 | घनश्याम सैनी/ दुर्गालाल सैनी श्यामपुरा रोड तालेडा जमात | 1 | 42 | 2 वर्ष | 4797/215 | अवैध | आटा चक्की | चालू | 26.5527627 76.3151658 | लालसोट |
| 50 | विनोद कुमार मीणा श्यामपुरा रोड तालेडा जमात | 1 | 36 | 2 वर्ष | 4797/215 | अवैध | आटा चक्की | चालू | 26.5528859 76.3153309 | लालसोट |
| 51 | हजारी लाल सैनी / मोतीलाल सैनी श्यामपुरा रोड तालेडा जमात | 1 | 39 | 2 वर्ष | 4797/215 | अवैध | आटा चक्की | चालू | 26.5527774 76.3159013 | लालसोट |
| 52 | ओमप्रकाश सैनी/ हजारीलाल सैनी श्यामपुरा रोड तालेडा जमात | 1 | 39 | 2 वर्ष | 4797/215 | अवैध | आटा चक्की | चालू | 26.5527404 76.3157358 | लालसोट |
| 53 | कमलेश सैनी/ रामकुवांर सैनी श्यामपुरा रोड तालेडा जमात | 1 | 36 | 2 वर्ष | 4155/219 | अवैध | आटा चक्की | चालू | 26.5525303 76.3156091 | लालसोट |
| 54 | बाबुलाल सैनी/ प्रभुलाल सैनी श्यामपुरा रोड तालेडा जमात | 1 | 39 | 3 वर्ष | 4155/219 | अवैध | आटा चक्की | चालू | 26.5524962 76.315499 | लालसोट |
| 55 | गिर्राज सैनी/ रामकुवांर सैनी श्यामपुरा रोड तालेडा जमात | 1 | 30 | 5 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5512553 76.3153416 | लालसोट |
| 56 | कमलेश सैनी/ रामकुवांर सैनी श्यामपुरा रोड तालेडा जमात | 1 | 36 | 3 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.552536 76.3151996 | लालसोट |
| 57 | वहीद खांन/ लतीफ खांन श्यामपुरा रोड तालेडा जमात | 1 | 30 | 6 वर्ष | 4797/215 | अवैध | आटा चक्की | चालू | 26.5520591 76.3154262 | लालसोट |
| 58 | मंसाराम मीणा/ परसराम मीणा श्यामपुरा रोड तालेडा जमात | 1 | 36 | 3 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.551903 76.315251 | लालसोट |

officer

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 59 | ओमप्रकाश शर्मा/ रामसहाय शर्मा श्यामपुरा रोड तालेडा जमात | 1 | 39 | 10 वर्ष | 220 | अवैध | आटा चक्की | चालू | 265519233 76.3150668 | लालसोट |
| 60 | बद्रीलाल सैनी/ चंदालाल सैनी श्यामपुरा रोड तालेडा जमात | 1 | 39 | 23 वर्ष | 220 | वैध 140/09. 11.2001 | आरा मशीन | चालू | 26.5519127 76.3153333 | लालसोट |
| 61 | उत्तमदास/स्वामी जालिम | 1 | 36 | 2 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5516919 76.3155732 | लालसोट |
| 62 | जालिम दास/ मीठादास | 1 | 36 | 22 वर्ष | 220 | वैध 247/24. 11.09.2002 | आरा मशीन | चालू | 26.5518962 76.3152928 | लालसोट |
| 63 | मदन शर्मा / रामेश्वर शर्मा | 1 | 42 | 3 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5520451 76.3155504 | लालसोट |
| 64 | रामखिलाडी मीणा/ बुद्धाराम मीणा | 1 | 39 | 4 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5522466 76.3157751 | लालसोट |
| 65 | हीरालाल माली/ मांगीलाल | 1 | 42 | 10 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5522576 76.3158038 | लालसोट |
| 66 | कैलाश माली/ मोतीलाल | 1 | 36 | 10 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5523908 76.3159124 | लालसोट |
| 67 | हुसमान खॉन/ रोशन खॉन तालेडा जमात | 1 | 36 | 2 वर्ष | 215 | अवैध | आटा चक्की | चालू | 26.5560129 76.3157854 | लालसोट |
| 68 | उसमान खॉन/ रोशन खॉन तालेडा जमात | 1 | 39 | 23वर्ष | 215 | वैध 204/26. 03.2002 | आरा मशीन | चालू | 26.5539319 76.3165881 | लालसोट |
| 69 | हुसमान खॉन/ रोशन खॉन तालेडा जमात | 1 | 39 | 23वर्ष | 215 | अवैध | आटा चक्की | चालू | 26.5538826 76.3166354 | लालसोट |
| 70 | बाबुलाल रेगर/रामगोपाल तालेडा जमात | 1 | 39 | 10 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5524617 76.3161548 | लालसोट |
| 71 | बाबुलाल रेगर/रामगोपाल तालेडा जमात | 1 | 39' | 10 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5526779 76.3162608 | लालसोट |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 72 | दीपक दास स्वामी/किशनदास तालेडा जमात | 1 | 36 | 1 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5522078 76.316756 | लालसोट |
| 73 | घनश्याम मीना/मूलचन्द तालेडा जमात | 1 | 36 | 10 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5512082 76.3167513 | लालसोट |
| 74 | लल्लू गुर्जर/ टिपू गुर्जर तालेडा जमात | 1 | 36 | 15 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.51236 76.3166557 | लालसोट |
| 75 | लल्लू गुर्जर/ टिपू गुर्जर तालेडा जमात | 1 | 42 | 5 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5520751 76.3159214 | लालसोट |
| 76 | छोटेलाल गुर्जर/ टिप्पूलाल गुर्जर तालेडा जमात | 1 | 36 | 15 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5516837 76.3155654 | लालसोट |
| 77 | रामखिलाडी मीना/ रामनारायण मीना तालेडा जमात | 1 | 42 | 6 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5516235 76.160211 | लालसोट |
| 78 | प्रहलाद मीना/ कोरीलाल तालेडा जमात | 1 | 42 | 5 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5516959 76.315663 | लालसोट |
| 79 | महेश सैनी तालेडा जमात | 1 | 42 | 20 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5536247 76.317233 | लालसोट |
| 80 | चेतराम सैनी/ नवलकिशोर तालेडा जमात | 1 | 36 | 20 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5522383 76.3164021 | लालसोट |
| 81 | रामस्वरूप मीना/ रामपाल मीना तालेडा जमात | 1 | 36 | 4 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5523385 76.316903 | लालसोट |
| 82 | चेतराम सैनी/ नवलकिशोर तालेडा जमात | 1 | 36 | 5 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5522041 76.3166871 | लालसोट |
| 83 | भरतलाल मीना/ बद्रीलाल मीना तालेडा जमात | 1 | 36 | 3 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.552657 76.3164648 | लालसोट |
| 84 | ब्रहमप्रकाश स्वामी/ वसंतीदास तालेडा जमात | 1 | 36 | 25 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5515664 76.316436 | लालसोट |
| 85 | चंदालाल गुर्जर/ टिपू गुर्जर तालेडा जमात | 1 | 42 | 24 वर्ष | 220 | वैध 253/26.03.2002 | आरा मशीन | चालू | 26.5514084 76.3162953 | लालसोट |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 86 | रामकुमार सैनी/ रामफूल सैनी तालेडा जमात | 1 | 36 | 5 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.551844 76.3166808 | लालसोट |
| 87 | गिर्राज सैनी/ रामफूल सैनी तालेडा जमात | 1 | 36 | 5 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5518489 76.3168661 | लालसोट |
| 88 | गिर्राज सैनी/ रामफूल सैनी तालेडा जमात | 1 | 36 | 5 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5517519 76.3170246 | लालसोट |
| 89 | राजकुमार सैनी / रामफूल सैनी तालेडा जमात | 1 | 36 | 2 वर्ष | 220 | अवैध | आटा चक्की | चालू | 26.5517374 763172422 | लालसोट |
| 90 | ओमप्रकाश सोनी/ रामेश्वर प्रसाद सोनी तालेडा जमात | 1 | 36 | 25 वर्ष | 220 | वैध 209/26. 03.2002 | आरा मशीन | चालू | 26.551198 76.3170983 | लालसोट |
| 91 | नाथुदास स्वामी/ कल्याणदास तालेडा जमात | 1 | 36 | 2 वर्ष | 221 | वैध 143/09. 01.2001 | आरा मशीन | चालू | 26.5510984 76.3174846 | लालसोट |
| 92 | दिनेश स्वामी/ गोपाल दास तालेडा जनात | 1 | 39 | 20 वर्ष | 221 | वैध 249/11. 09.2002 | आरा मशीन | चालू | 26.5510416 76.31795560 | लालसोट |
| 93 | ममता स्वामी/ दिनेश स्वामी तालेडा जमात | 1 | 39 | 20 वर्ष | 221 | वैध 248/11. 09.2002 | आरा मशीन | चालू | 26.5511933 76.3179415 | लालसोट |
| 94 | सूरज कुमार/ केशरीलाल सैनी तालेडा जमात | 1 | 36 | 2 वर्ष | 221 | अवैध | आटा चक्की | चालू | 26.551886 76318481 | लालसोट |
| 95 | सूरज कुमार/ केशरीलाल सैनी तालेडा जमात | 1 | 39 | 10 वर्ष | 221 | अवैध | आटा चक्की | चालू | 26.5518679 76.3182057 | लालसोट |
| 96 | बत्तीलाल सैनी/ रामभजन सैनी तालेडा जमात | 1 | 39 | 5 वर्ष | 221 | अवैध | आटा चक्की | चालू | 26.5518452 76.3177499 | लालसोट |
| 97 | बत्तीलाल सैनी/ रामभजन सैनी तालेडा जमात | 1 | 36 | 3 वर्ष | 221 | अवैध | आटा चक्की | चालू | 26.5522052 76.319671 | लालसोट |
| 98 | कैलाश चन्द जांगिड/ मदन लाल तालेडा जमात | 1 | 36 | 3 वर्ष | 221 | अवैध | आटा चक्की | चालू | 26.552509 76.3180155 | लालसोट |
| 99 | संजय शर्मा / गजानन्द शर्मा तालेडा जमात | 1 | 36 | 20 वर्ष | 17/6 | अवैध | आटा चक्की | चालू | 26.5492631 76.3143777 | सालगरामपुरा चक–6 |

officer.

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 100 | राजेश कुमार शर्मा/ गजानन्द शर्मा तालेडा जमात | 1 | 36 | 20 वर्ष | 17/6 | अवैध | आटा चक्की | चालू | 26.5491067 76.3141225 | सालगरामपुरा चक–6 |
| 101 | रामजीलाल जांगिड/ श्रवण लाल तालेडा जमात | 1 | 36 | 20 वर्ष | 15/6 | अवैध | आटा चक्की | चालू | 26.5502715 76.3146576 | सालगरामपुरा चक–6 |
| 102 | छोटेलाल सैन/अमित स्वामी/दयाराम स्वामी न्यू बस स्टेण्ड | 1 | 36 | 25 वर्ष | 251 | वैध 142/09. 11.2001 | आरा मशीन | चालू | 26.5521738 76.320348 | |
| 103 | प्रकाश दास स्वामी/ केदार दास स्वामी न्यू बस स्टेण्ड | 1 | 39 | 30 वर्ष | 251 | वैध 231/22. 07.2002 | आरा मशीन | चालू | 26.5521127 76.3205275 | |
| 104 | राजू जांगिड/ दुर्गालाल न्यू बस स्टेण्ड | 1 | 42 | 30 वर्ष | 251 | अवैध | आटा चक्की | चालू | 26.551968 763207743 | |
| 105 | राजू जांगिड/ दुर्गालाल न्यू बस स्टेण्ड | 1 | 36 | 6 वर्ष | 251 | अवैध | आटा चक्की | चालू | 26.5516892 76.3205874 | |
| 106 | प्रकाश दास स्वामी/ केदार दास स्वामी न्यू बस स्टेण्ड | 1 | 42 | 40 वर्ष | 251 | अवैध | आटा चक्की | चालू | 26.5517391 76.3208445 | |
| 107 | प्रकाश दास स्वामी/ केदार दास स्वामी न्यू बस स्टेण्ड | 1 | 39 | 40 वर्ष | 251 | अवैध | आटा चक्की | चालू | 26.5517582 76.32547 | |
| 108 | किशोर सैनी/विनित स्वामी/दयाराम स्वामी न्यू बस स्टेण्ड | 1 | 36 | 30 वर्ष | 251 | वैध 37/03. 04.2000 | आरा मशीन | चालू | 26.5518294 76.3202244 | |
| 109 | सीताराम जांगिड/ अमित स्वामी/दयाराम स्वामी | 1 | 42 | 30 वर्ष | 251 | वैध 214/26.03. 2002 | आरा मशीन | चालू | 26.5517394 76.3197208 | |
| 110 | रामजीलाल जांगिड/विनित स्वामी/दयाराम स्वामी | 1 | 39 | 25 वर्ष | 251 | वैध 211/26.03. 2002 | आरा मशीन | चालू | 26.5516932 76.319863 | |
| 111 | रामप्रसाद मीणा/भौरीलाल मीणा | 1 | 36 | 15 वर्ष | 251 | अवैध | आटा चक्की | चालू | 26.5518585 763199293 | |
| 112 | रामप्रसाद मीणा/भौरीलाल मीणा | 1 | 36 | 10 वर्ष | 3803/253, 4183/253 | अवैध | आटा चक्की | चालू | 26.5519615 76.31197509 | |

Officer

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 113 | प्रकाश दास स्वामी / केदार दास जमात चौराहा | 1 | 36 | 10 वर्ष | 251 | अवैध | आटा चक्की | चालू | 26.5507832 76.318588 | |
| 114 | प्रकाश दास स्वामी / केदार दास जमात चौराहा | 1 | 39 | 25 वर्ष | 251 | अवैध | आटा चक्की | चालू | 26.5506036 76.3186398 | |
| 115 | विनोद सैनी / रामफूल सैनी गौरवपथ जमात | 1 | 39 | 10 वर्ष | 436 | अवैध | आटा चक्की | चालू | 26.5497918 76.3227302 | |
| 116 | कमलेश कुमार सैनी / रामकिशन सैनी गौरवपथ | 1 | 36 | 5 वर्ष | 436 | अवैध | आटा चक्की | चालू | 26.5498317 76.3229406 | |
| 117 | नरेन्द्र कुमार शर्मा / हीरालाल शर्मा | 1 | 39 | 4 वर्ष | 436 | वैध 189 / 26.02.2002 | आरा मशीन | चालू | 26.5500313 76.3228622 | |
| 118 | महेश कुमार शर्मा / राधेश्याम शर्मा गौरवपथ जमात | 1 | 36 | 4 वर्ष | 436 | अवैध | आटा चक्की | चालू | 26.5496419 76.3229175 | |
| 119 | | 1 | 42 | 6 वर्ष | 436 | अवैध | आटा चक्की | चालू | 26.5496284 76.3227984 | |
| 120 | रामफूल खटीक / झूथालाल गौरवपथ जमात | 1 | 39 | 25 वर्ष | 450 | अवैध | आटा चक्की | चालू | 26.5488198 76.326138 | |
| 121 | रामफूल खटीक / झूथालाल | 1 | 36 | 03 वर्ष | 242 | अवैध | आटा चक्की | चालू | 26.5485807 76.3262457 | |
| 122 | सन्तोष शर्मा / घनश्याम शर्मा जमात मण्डी | 1 | 36 | 25 वर्ष | 242 | अवैध | आटा चक्की | चालू | 26.5493995 76.3202331 | |
| 123 | | 1 | 39 | 25 वर्ष | 242 | अवैध | आटा चक्की | चालू | 26.549507 76.3201462 | |
| 124 | | 1 | 39 | 30 वर्ष | 242 | अवैध | आटा चक्की | बन्द | 26.5425335 76.3200258 | |
| 125 | | 1 | 39 | 20 वर्ष | 242 | अवैध | आटा चक्की | चालू | 26.5495155 76.3197579 | |
| 126 | | 1 | 36 | 25 वर्ष | 242 | अवैध | आटा चक्की | चालू | 26.5494463 76.3193957 | |

officer

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 127 | | 1 | 39 | 10 वर्ष | 242 | अवैध | आटा चक्की | चालू | 26.543434<br>46.3196209 | |
| 128 | | 1 | 39 | 5 वर्ष | 242 | अवैध | आटा चक्की | चालू | 26.5490762 | |
| 129 | रामजीलाल सैनी/मूलचन्द सैनी जमात मण्डी | 1 | 39 | 6 वर्ष | 241 | अवैध | आटा चक्की | चालू | 26.5491649<br>76.3197332 | |
| 130 | रमेश चन्द शर्मा/ कल्याण सहाय | 1 | 36 | 2 वर्ष | 241 | अवैध | आटा चक्की | चालू | 26.549459<br>76.3195060 | |
| 131 | सुरेश कुमार शर्मा/ रामजीलाल शर्मा | 1 | 36 | 22 वर्ष | 248 | वैध 259/24.09.2002 | आरा मशीन | चालू | 26.5496892<br>76.3201534 | |
| 132 | सुरेश कुमार शर्मा/ रामजीलाल शर्मा | 1 | 30 | 01 वर्ष | 248 | अवैध | आटा चक्की | बन्द | 26.5497384<br>76.3198402 | |
| 133 | रेवडमल सैनी/ मूलचन्द सैनी | 1 | 42 | 5 वर्ष | 240 | अवैध | आटा चक्की | चालू | 26.549301<br>76.3193739 | |
| 134 | रेवडमल सैनी/ मूलचन्द सैनी | 1 | 42 | 5 वर्ष | 240 | अवैध | आटा चक्की | चालू | 26.5491711<br>76.3194029 | |
| 135 | जगदीश स्वामी/ ओंकार दास स्वामी | 1 | 39 | 1 महिना | 240 | अवैध | आटा चक्की | बन्द | 26.5495734<br>76.3184993 | |
| 136 | गोकुल चन्द जांगिड/ केशरीलाल | 1 | 36 | 22 वर्ष | 248 | वैध 228/22.07.2002 | आरा मशीन | चालू | 26.5499848<br>76.3197598 | |
| 137 | महेश कुमार शर्मा/ रामेश्वर शर्मा | 1 | 36 | 22 वर्ष | 248 | वैध 246/11.02.2002 | आरा मशीन | चालू | 26.550085<br>76.3196255 | |
| 138 | घासीलाल शर्मा/ मांगीलाल शर्मा | 1 | 36 | 45 वर्ष | 233 | अवैध | आटा चक्की | चालू | 26.5504097<br>76.3196654 | |
| 139 | हरिओम स्वामी/ देवादास स्वामी जमात चौराहा | 1 | 30 | 30 वर्ष | 232 | अवैध | आटा चक्की | बन्द | 26.5501749<br>76.3185097 | |
| 140 | देवदास स्वामी/ धनीराम जमात चौराहा | 1 | 36 | 20 वर्ष | 232 | अवैध | आटा चक्की | बन्द | 26.5501806<br>76.3183027 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 141 | देवदास स्वामी / धनीराम जमात चौराहा | 1 | 39 | 22 वर्ष | 232 | वैध 217 / 26.03. 2002 | आटा चक्की | चालू | 26.5502803 76.3182505 | |
| 142 | राजेन्द्र कुमार जांगिड / शिवराम जांगिड जमात चौराहा | 1 | 24 | 04 वर्ष | 232 | अवैध | आटा चक्की | चालू | 26.5496257 76.3186624 | |
| 143 | सीता देवी / राजेंद्र जांगिड जमात चौराहा | 1 | 36 | 22 वर्ष | 232 | वैध 229 / 22.07. 2002 | आरा मशीन | चालू | 26.5494615 76.3184205 | |
| 144 | राजेन्द्र कुमार जांगिड / शिवजीराम जांगिड कोथून रोड जमात | 1 | 42 | 22 वर्ष | 232 | वैध 232 / 22.07. 2002 | आरा मशीन | चालू | 26.5423767 76.3183624 | |
| 145 | राजेन्द्र कुमार जांगिड / शिवजीराम जांगिड कोथून रोड जमात | 1 | 36 | 22 वर्ष | 232 | वैध 215 / 22.07. 2002 | आरा मशीन | चालू | 26.5494386 76.3182832 | |
| 146 | जगदीश प्रसाद जांगिड / प्रहलाद जांगिड | 1 | 30 | 22 वर्ष | 232 | अवैध | आटा चक्की | चालू | 26.5497643 76.3182718 | |
| 147 | जगदीश प्रसाद जांगिड / प्रहलाद जांगिड कोथून रोड जमात | 1 | 24 | 22 वर्ष | 232 | अवैध | आटा चक्की | चालू | 26.5496331 76.3189094 | |
| 148 | जगदीश प्रसाद जांगिड / प्रहलाद जांगिड कोथून रोड जमात | 1 | 39 | 22 वर्ष | 232 | वैध 220 / 22.07. 2002 | आटा चक्की | चालू | 26.5499164 76.3187366 | |
| 149 | सत्यनारायण जांगिड / जगन्नाथ कोथून रोड जमात | 1 | 18 | 20 वर्ष | 232 | अवैध | आटा चक्की | चालू | 26.5495634 76.3186769 | |
| 150 | सीताराम जांगिड / जगन्नाथ कोथून रोड जमात | 1 | 24 | 20 वर्ष | 232 | अवैध | आटा चक्की | चालू | 26.550086 76.3181003 | |
| 151 | राकेश शर्मा / बाबुलाल शर्मा कोथून रोड जमात | 1 | 39 | 22 वर्ष | 232 | वैध 201 / 26.03. 2002 | आरा मशीन | चालू | 26.5498274 76.3180389 | |

officer

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 152 | हनुमान प्रसाद शर्मा/ रामबिलास शर्मा कोथून रोड जमात | 1 | 42 | 22 वर्ष | 232 | वैध 251/11.02.2002 | आरा मशीन | चालू | 26.5486745 76.317633 | |
| 153 | सीताराम जांगिड/ जगन्नाथ कोथून रोड जमात | 1 | 36 | 2 वर्ष | 231 | अवैध | आटा चक्की | चालू | 26.5490962 76.3181191 | |
| 154 | सत्यनारायण जांगिड/ जगन्नाथ जांगिड कोथून रोड जमात | 1 | 39 | 22 वर्ष | 231 | वैध 213/26.03.2002 | आटा चक्की | चालू | 26.5491557 76.3178289 | |
| 155 | सत्यनारायण जांगिड/ जगन्नाथ जांगिड कोथून रोड जमात | 1 | 36 | 30 वर्ष | 231 | अवैध | आटा चक्की | चालू | 26.5493376 76.3178289 | |
| 156 | राजेश शर्मा / शंकरलाल शर्मा कोथून रोड जमात | 1 | 36 | 22 वर्ष | 231 | 227/22.07.2002 | आरा मशीन | चालू | 26.5492599 76.3181138 | |
| 157 | राजेश शर्मा / शंकरलाल शर्मा कोथून रोड जमात | 1 | 24 | 11 वर्ष | 231 | 14/08.11.2013 | आरा मशीन | चालू | 26.5489459 76.3177806 | |
| 158 | राजेश शर्मा / शंकरलाल शर्मा कोथून रोड जमात | 1 | 42 | 22 वर्ष | 231 | वैध 227/22.07.2002 | आरा मशीन | चालू | 26.5490434 76.3177539 | |
| 159 | पप्पूलाल जांगिड/रामप्रसाद कोथून रोड जमात | 1 | 39 | 22 वर्ष | 231 | अवैध | आटा चक्की | चालू | 26.5487422 76.3174364 | |
| 160 | खेमराज गुर्जर/ टिपूलाल कोथून रोड जमात | 1 | 36 | 22 वर्ष | 231 | अवैध | आटा चक्की | चालू | 26.5487422 76.3177172 | |
| 161 | जगदीश जांगिड/ हरिचरण कोथून रोड जमात | 1 | 36 | 22 वर्ष | 231 | अवैध | आटा चक्की | चालू | 26.5486449 76.3180833 | |
| 162 | प्रभुलाल शर्मा/ भेरूलाल कोथून रोड जमात | 1 | 36 | 22 वर्ष | 231 | अवैध | आटा चक्की | बन्द | 26.5488902 76.3175352 | |
| 163 | रामवतार शर्मा/ प्रभुलाल शर्मा कोथून रोड जमात | 1 | 39 | 22 वर्ष | 231 | वैध 208/26.03.2002 | आरा मशीन | चालू | 26.5486902 76.3173468 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 164 | प्रभुलाल शर्मा/ भेरूलाल कोथून रोड जमात | 1 | 39 | 22 वर्ष | 231 | वैध 207/26.03.2002 | आरा मशीन | चालू | 26.5488065 76.3173536 | |
| 165 | केसरीलाल/ मोतीलाल जांगिड कोथून रोड जमात | 1 | 39 | 24 वर्ष | 3934/3156 | वैध 221/26.03.2002 | आरा मशीन | चालू | 26.54851 76.317069 | |
| 166 | गौरव कुमार/ घासीलाल कोथून रोड जमात | 1 | 42 | 5 वर्ष | 3154 | अवैध | आटा चक्की | चालू | 26.548308 76.316622 | |
| 167 | शम्भूलाल शर्मा घनश्याम कोथून रोड जमात | 1 | 39 | 5 वर्ष | 3154 | अवैध | आटा चक्की | चालू | 26.548035 76.317226 | |
| 168 | मुकेश शर्मा/ किशोर चन्द कोथून रोड जमात | 1 | 36 | 5 वर्ष | 3154 | अवैध | आटा चक्की | चालू | 26.548179 76.317994 | |
| 169 | रूपनारायण शर्मा/ ईश्वर प्रसाद कोथून रोड जमात | 1 | 39 | 7 वर्ष | 3151 | अवैध | आटा चक्की | चालू | 26.547625 76.318223 | |
| 170 | खेमराज गुर्जर/ टिपूलाल कोथून रोड जमात | 1 | 39 | 23 वर्ष | 4436/3158 | वैध 145/09.11.2002 | आरा मशीन | चालू | 26.548303 76.31656 | |
| 171 | विष्णु कुमार/रूपनारायण शर्मा कोथून रोड जमात | 1 | 39 | 2019 | 3173 | अवैध | आटा चक्की | चालू | 26.54748 76.316147 | |
| 172 | विष्णु कुमार/रूपनारायण शर्मा कोथून रोड जमात | 1 | 39 | 2017 | 3173 | अवैध | आटा चक्की | चालू | 26.54738 76.316343 | |
| 173 | गिर्राज गुर्जर/ घासीलाल गुर्जर कोथून रोड जमात | 1 | 42 | 2017 | 3188 | अवैध | आटा चक्की | चालू | 26.547278 76.316373 | |
| 174 | हरकेश सैनी/ जगदीश सैनी कोथून रोड जमात | 1 | 36 | 2020 | 3188 | अवैध | आटा चक्की | चालू | 26.547425 76.316333 | |
| 175 | बत्तीलाल मीना/ जगदीश मीना कोथून रोड जमात | 1 | 42 | 2020 | 3188 | अवैध | आटा चक्की | चालू | 26.547264 76.316296 | |
| 176 | बनवारी लाल शर्मा (सतीश चन्द जांगिड)/घनश्याम शर्मा कोथून रोड जमात | 1 | 36 | 2002 | 3188 | अवैध | आटा चक्की | चालू | 25.546905 76.315703 | |

officer

(e) the saw mill as well as the timber stored within the premises of the saw mill is open to inspection at all

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 177 | नानगराम मीना/जगदीश मीना कोथून रोड जमात | 1 | 36 | 2019 | 3188 | अवैध | आटा चक्की | चालू | 26.546327<br>76.315661 | |
| 178 | मोहित शर्मा/ सत्यनारायण शर्मा जमात | 1 | 39 | 2006 | 3188 | अवैध | आटा चक्की | चालू | 26.546852<br>76.315702 | |
| 179 | हीरालाल मीना/ चिरन्जीलाल मीना जमात | 1 | 39 | 2018 | 3188 | अवैध | आटा चक्की | चालू | 26.546654<br>76.316145 | |
| 180 | हरिशंकर सैनी/ नानजी लाल सैनी जमात | 1 | 39 | 2018 | 3188 | अवैध | आटा चक्की | चालू | 26.546615<br>76.316141 | |
| 181 | हरिशंकर सैनी/ नानजी लाल सैनी जमात | 1 | 39 | 2018 | 3188 | अवैध | आटा चक्की | चालू | 26.546577<br>76.316257 | |
| 182 | जालिम प्रसाद सैनी/ कन्हैयालाल सैनी जमात | 1 | 39 | 2019 | 3188 | अवैध | आटा चक्की | चालू | 26.546274<br>76.316238 | |
| 183 | रामजीलाल सैनी/ हजारीलाल सैनी जमात | 1 | 39 | 2019 | 3188 | अवैध | आटा चक्की | चालू | 26.546202<br>76.316309 | |
| 184 | रामजीलाल सैनी/ हजारीलाल सैनी जमात | 1 | 36 | 2002 | 3188 | अवैध | आटा चक्की | बन्द | 26.546376<br>76.316001 | |
| 185 | रामजीलाल सैनी/ हजारी प्रसाद सैनी जमात | 1 | 39 | 2018 | 3188 | अवैध | आटा चक्की | चालू | 26.54622<br>76.315695 | |
| 186 | हरकेश मीना/ कंवरीलाल मीना जमात | 1 | 39 | 2020 | 3188 | अवैध | आटा चक्की | चालू | 26.54633<br>76.315667 | |
| 187 | मन्नालाल सैनी/ मांगीलाल सैनी जमात | 1 | 39 | 2020 | 3188 | अवैध | आटा चक्की | चालू | 26.546152<br>76.315767 | |
| 188 | मन्नालाल सैनी/ मांगीलाल सैनी जमात | 1 | 39 | 2019 | 3188 | अवैध | आटा चक्की | चालू | 26.546258<br>76.31553 | |
| 189 | छोटेलाल सैनी/ हजारीलाल सैनी जमात | 1 | 36 | 2019 | 3188 | अवैध | आटा चक्की | बन्द | 26.546304<br>76.31567 | |
| 190 | कमलेश सैनी/ हजारीलाल सैनी जमात | 1 | 36 | 2019 | 3188 | अवैध | आटा चक्की | बन्द | 26.546331<br>76.315657 | |
| 191 | जगदीश सैनी/ हजारीलाल सैनी जमात | 1 | 36 | 2016 | 3188 | अवैध | आटा चक्की | चालू | 26.546436<br>76.315779 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 192 | जगदीश सैनी जमात | 1 | 39 | 2016 | 3188 | अवैध | आटा चक्की | चालू | 26.54642<br>76.315602 | |
| 193 | रामराज सैनी जमात | 1 | 36 | 2019 | 3188 | अवैध | आटा चक्की | चालू | 26.546378<br>76.315614 | |
| 194 | नाथूलाल शर्मा (मुरलीधर शर्मा)/ रामेश्वर शर्मा जमात | 1 | 39 | 2017 | 3188 | अवैध | आटा चक्की | चालू | 26.547271<br>76.315835 | |
| 195 | कैलाश शर्मा (लल्लू जांगिड)/मांगीलाल शर्मा जमात | 1 | 36 | 2010 | 3188 | अवैध | आटा चक्की | चालू | 26.546484<br>76.315433 | |
| 196 | अर्जुन लाल शर्मा/ रामेश्वर शर्मा जमात | 1 | 36 | 2002 | 3171 | वैध 243/11.09.2002 | आरा मशीन | चालू | 26.545689<br>76.314764 | |
| 197 | संदीप कुमार शर्मा/रामेश्वर शर्मा जमात | 1 | 39 | 2010 | 3171 | अवैध | आटा चक्की | चालू | 26.545687<br>76.314877 | |
| 198 | राधेश्याम शर्मा/ गंगासहाय शर्मा जमात | 1 | 36 | 2002 | 3171 | वैध 252/11.09.2002 | आरा मशीन | चालू | 26.546302<br>76.314749 | |
| 199 | अरूण कुमार शर्मा/बाबुलाल शर्मा | 1 | 39 | 2002 | 3171 | वैध 200/26.03.2002 | आरा मशीन | चालू | | |
| 200 | शंकरलाल शर्मा/ हरिनारायण शर्मा | 1 | 24 | 2013 | 3198 | वैध 12/08.11.2013 | आरा मशीन | चालू | 26.54537<br>76.315034 | |
| 201 | बाबुलाल सैनी/ नानगराम सैनी दिवान की कोठी जमात भीटोली | 1 | 39 | 5 वर्ष | 3062 | अवैध | आटा चक्की | चालू | 26.543282<br>76.3172574 | |
| 202 | बाबुलाल सैनी/ नानगराम सैनी दिवान की कोठी जमात भीटोली | 1 | 36 | 5 वर्ष | 3062 | अवैध | आटा चक्की | चालू | 26.5432599<br>76.3169598 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 203 | बाबुलाल सैनी/ नानगराम सैनी दिवान की कोठी जमात भीटोली | 1 | 36 | 5 वर्ष | 3062 | अवैध | आटा चक्की | चालू | 26.5433424 76.3167947 | |
| 204 | जगदीश/ हरिचरण जांगिड जमात | 1 | 42 | 4 वर्ष | 3048 | अवैध | आटा चक्की | चालू | 26.5418829 76.317444 | |
| 205 | जगदीश/ हरिचरण जांगिड जमात | 1 | 36 | 5 वर्ष | 3048 | अवैध | आटा चक्की | चालू | 26.5420573 76.3174765 | |
| 206 | जगदीश/ हरिचरण जांगिड जमात | 1 | 39 | 1 वर्ष | 3048 | अवैध | आटा चक्की | चालू | 26.54167558 76.31750698 | |
| 207 | यूसूफ/ नन्ने खॉ जमात (पिपल्दा) | 1 | 42 | 4 वर्ष | 3211 | अवैध | आटा चक्की | चालू | 26.5434299 76.3146669 | |
| 208 | यूसूफ/ नन्ने खॉ जमात (पिपल्दा) | 1 | 39 | 4 वर्ष | 3211 | अवैध | आटा चक्की | चालू | 26.54325208 76.31446509 | |
| 209 | जगदीश/ हरसहाय शर्मा तालेडा जमात | 1 | 39 | 5 वर्ष | 3211 | अवैध | आटा चक्की | चालू | 26.54313684 76.31430886 | |
| 210 | जगदीश/ हरसहाय शर्मा तालेडा जमात | 1 | 39 | 5 वर्ष | 3211 | अवैध | आटा चक्की | चालू | 26.5434297 76.31409491 | |
| 211 | बनवारी लाल सैनी/ रामजीलाल सैनी दिवान की कोठी जमात भीटोली | 1 | 42 | 5 वर्ष | 3211 | अवैध | आटा चक्की | चालू | 26.5436806 76.31469539 | |
| 212 | विनोद सैनी/ रामजीलाल सैनी दिवान की कोठी जमात भीटोली | 1 | 39 | 5 वर्ष | 3211 | अवैध | आटा चक्की | चालू | 26.54380864 76.31480063 | |
| 213 | नन्दकिशोर सैनी दिवान की कोठी जमात भीटोली | 1 | 42 | 5 वर्ष | 3210 | अवैध | आटा चक्की | चालू | 26.54398296 76.31486443 | |
| 214 | शंकर लाल सैनी/ चॉद सैनी कोथून रोड | 1 | 36 | 5 वर्ष | 3210 | अवैध | आटा चक्की | चालू | 26.54361765 76.21396803 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 215 | हरकेश सैनी/ हजारीलाल सैनी दिवान की कोठी जमात भीटोली | 1 | 39 | 7 वर्ष | 3210 | अवैध | आटा चक्की | चालू | 26.54339555 76.31390661 | |
| 216 | सीताराम मीना/ गोकुल मीना कोथून रोड | 1 | 39 | 6 वर्ष | 3210 | अवैध | आटा चक्की | चालू | 26.54332198 76.31369818 | |
| 217 | लालाराम/ गोकुल मीना कोथून रोड | 1 | 39 | 6 वर्ष | 3210 | अवैध | आटा चक्की | चालू | 26.54337534 76.31354438 | |
| 218 | आनन्दीलाल शर्मा/ हरसहाय शर्मा कोथून रोड | 1 | 39 | 6 वर्ष | 3210 | अवैध | आटा चक्की | चालू | 25.54357516 76.31357886 | |
| 219 | अशोक सैनी/ रामजीलाल सैनी कोथून रोड | 1 | 39 | 6 वर्ष | 3210 | अवैध | आटा चक्की | चालू | 26.54365522 76.31372429 | |
| 220 | मुकेश कुमार शर्मा/ रामराय शर्मा कोथून रोड | 1 | 39 | 22 वर्ष | 3224 | वैध 245/11.09. 2002 | आटा चक्की | चालू | 26.54343945 76.31294359 | |
| 221 | रामसिंह सैनी/ रामू जी सैनी कोथून रोड | 1 | 39 | 20 वर्ष | 3224 | अवैध | आटा चक्की | चालू | 26.54346163 76.31288606 | |
| 222 | गिर्राज मीना/ मूलचन्द मीना कोथून रोड | 1 | 42 | 6 वर्ष | 3227 | अवैध | आटा चक्की | चालू | 26.51256426 76.31232382 | |
| 223 | गिर्राज मीना/ मूलचन्द मीना कोथून रोड | 1 | 36 | 6 वर्ष | 3227 | अवैध | आटा चक्की | चालू | 26.54251432 76.31217586 | |
| 224 | कानजी शर्मा/ शंकरलाल शर्मा कोथून रोड | 1 | 24 | 2013 | 3198 | वैध 15/08. 11.2013 | आटा चक्की | चालू | 26.545475 76.315361 | |
| 225 | विमला देवी/ शंकरलाल शर्मा कोथून रोड | 1 | 24 | 2013 | 3198 | वैध 13/08. 11.2013 | आरा मशीन | चालू | 26.545446 76.315362 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 226 | कानजी शर्मा कोथून रोड | 1 | 39 | 2002 | 3953/3199 | वैध 205/26.03.2002 | आरा मशीन | चालू | 26.545193 76.315362 | |
| 227 | कानजी शर्मा कोथून रोड | 1 | 36 | 2002 | 3953/3199 | वैध 205/26.03.2002 | आरा मशीन | चालू | 26.545403 76.315615 | |
| 228 | नाथूलाल शर्मा/ चून्नीलाल शर्मा कोथून रोड | 1 | 42 | 2010 | 3212 | अवैध | आटा चक्की | चालू | | |
| 229 | रमेश सैनी/ मांगीलाल सैनी कोथून रोड | 1 | 42 | 2002 | 3212 | अवैध | आटा चक्की | चालू | 26.544983 76.314045 | |
| 230 | बाबूलाल/ हीरालाल सैनी कोथून रोड | 1 | 39 | 2020 | 3212 | अवैध | आटा चक्की | चालू | 26.544424 76.31437 | |
| 231 | राकेश शर्मा/ बाबुलाल शर्मा कोथून रोड | 1 | 39 | 2020 | 3212 | अवैध | आटा चक्की | चालू | 26.543737 76.313665 | |
| 232 | सावलराम/ (गोरपालाल) जमात कोथून रोड | 1 | 39 | 2002 | 228 | वैध 216/26.03.2002 | आटा चक्की | चालू | 26.549775 76.317442 | |
| 233 | बाबूलाल सैनी/ सांवलराम जमात कोथून रोड | 1 | 39 | 2002 | 228 | अवैध | आटा चक्की | बन्द | 26.54968245 76.31704449 | |
| 234 | बाबूलाल सैनी/ सांवलराम जमात कोथून रोड | 1 | 39 | 2020 | 228 | अवैध | आटा चक्की | चालू | 26.54954176 76.31691696 | |
| 235 | हूकुम चन्द/ रामफूल सैनी जमात कोथून रोड | 1 | 36 | 2015 | 228 | अवैध | आटा चक्की | चालू | 26.54871354 76.31621626 | |
| 236 | चिरन्जीलाल/ हजारीलाल सैनी जमात कोथून रोड | 1 | 36 | 2015 | 228 | अवैध | आटा चक्की | चालू | 26.54881125 76.31609943 | |
| 237 | लालू राम मीना/ किश्ती चन्द जमात कोथून रोड | 1 | 39 | 2015 | 228 | अवैध | आटा चक्की | चालू | 26.5489527 76.31585271 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 238 | मुरारी सैनी/ रामफूल सैनी जमात कोथून रोड | 1 | 39 | 2020 | 228 | अवैध | आटा चक्की | चालू | 26.54904133 76.31584929 | |
| 239 | हूकुम सैनी/ रामफूल सैनी जमात | 1 | 39 | 2015 | 228 | अवैध | आटा चक्की | चालू | 26.54892332 76.3160834 | |
| 240 | तारा सैनी/ नानगराम सैनी जमात | 1 | 36 | 2015 | 4441/3163 | अवैध | आटा चक्की | चालू | 26.54768666 76.31537897 | |
| 241 | हीरालाल सैनी/ नानगराम सैनी जमात | 1 | 39 | 2017 | 4441/3163 | अवैध | आटा चक्की | चालू | 26.57783626 76.31498878 | |
| 242 | हीरालाल सैनी/ ग्यारसीलाल सैनी जमात | 1 | 39 | 2017 | 4441/3163 | अवैध | आटा चक्की | चालू | 26.54790329 76.31478176 | |
| 243 | राजकुमार शर्मा/ रामप्रसाद शर्मा जमात | 1 | 39 | 2017 | 4441/3163 | अवैध | आटा चक्की | चालू | 26.54766715 76.31497412 | |
| 244 | देवीसहाय शर्मा/ जगदीश शर्मा जमात | 1 | 39 | 2016 | 4493/3163 | अवैध | आटा चक्की | चालू | 26.5471937 76.31454263 | |
| 245 | हंसराज शर्मा/ कैलाश शर्मा जमात | 1 | 36 | 2016 | 4443/3165 | अवैध | आटा चक्की | बन्द | 26.54670836 76.31438068 | |
| 246 | हंसराज शर्मा/ कैलाश शर्मा जमात | 1 | 39 | 2016 | 4443/3165 | अवैध | आटा चक्की | चालू | 26.54663914 76.31438979 | |
| 247 | अशोक पटेल/ बदरी पटेल जमात | 1 | 39 | 2002 | 4443/3165 | अवैध | आटा चक्की | चालू | 26.54663851 76.31411799 | |
| 248 | लल्लू प्रसाद सैनी/ पांचूराम सैनी जमात | 1 | 39 | 2002 | 4443/3165 | अवैध | आटा चक्की | चालू | 26.54659298 76.31416984 | |
| 249 | धर्मेन्द्र मीना/ जयराम मीना जमात | 1 | 39 | 2004 | 4443/3165 | अवैध | आटा चक्की | चालू | 26.54652357 76.31457936 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 250 | ओमपकाश शर्मा (छगन जांगिड)/ रामजीलाल शर्मा जमात | 1 | 36 | 1999 | 4445/3166 | अवैध | आटा चक्की | चालू | 26.54600361 76.3142552 | |
| 251 | रामकेश सैनी/ शम्भूलाल सैनी देवली मोड जमात | 1 | 39 | 7 वर्ष | 4445/3166, 3754/3286 | अवैध | आटा चक्की | बन्द | 26.539975 76.311563 | |
| 252 | रामकेश सैनी/ शम्भूलाल सैनी देवली मोड जमात | 1 | 39 | 7 वर्ष | 3754/3286 | अवैध | आटा चक्की | चालू | 26.539669 76.312022 | |
| 253 | नानगराम मीना/ जगदीश मीना देवली मोड जमात | 1 | 36 | 5 वर्ष | 3754/3286 | अवैध | आटा चक्की | चालू | 26.539702 76.311205 | |
| 254 | कन्हैयालाल सैनी/ लल्लू प्रसाद सैनी देवली मोड जमात | 1 | 39 | 2 वर्ष | 3754/3286 | अवैध | आटा चक्की | चालू | 26.540212 76.31098 | |
| 255 | कन्हैयालाल सैनी/ लल्लू प्रसाद सैनी देवली मोड जमात | 1 | 36 | 2 वर्ष | 3754/3286 | अवैध | आटा चक्की | चालू | 26.540188 76.31148 | |
| 256 | सीताराम मीना/ हरिराम मीना देवली मोड जमात | 1 | 42 | 5 वर्ष | 3756/3287 | अवैध | आटा चक्की | चालू | 26.538996 76.3103376 | |
| 257 | कमलेश मीना/ जन्सीराम मीना देवली मोड जमात | 1 | 42 | 5 वर्ष | 3756/3287 | अवैध | आटा चक्की | चालू | 26.538937 76.310315 | |
| 258 | विश्राम मीना/ रामखिलाडी मीना देवली मोड जमात | 1 | 39 | 6 माह | 3756/3287 | अवैध | आटा चक्की | चालू | 26.588593 76.310494 | |
| 259 | मंगलराम सैनी/ रामकिशोर मीना देवली मोड जमात | 1 | 39 | 4 वर्ष | 4477/3321 | अवैध | आटा चक्की | चालू | 26.537773 76.310408 | |
| 260 | रामसिंह माली/ रामूलाल माली देवली मोड जमात | 1 | 39 | 5 वर्ष | 50 | अवैध | आटा चक्की | चालू | 26.537388 76.30925 | लाडपुरा |
| 261 | बुद्धाराम सैनी/ रामकिशोर सैनी देवली मोड जमात | 1 | 39 | 3 वर्ष | 50 | अवैध | आटा चक्की | चालू | 26.537427 76.309269 | |
| 262 | अशोक मीना/ रामधन मीना देवली मोड जमात | 1 | 36 | 3.6 वर्ष | 50 | अवैध | आटा चक्की | चालू | 26.537425 76.309081 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 263 | राजेश सैनी / रेवडमल सैनी देवली मोड जमात | 1 | 42 | 4 वर्ष | 50 | अवैध | आटा चक्की | चालू | 26.537576<br>76.308868 | |
| 264 | कमला देवी / स्व0 छित्तरमल देवली मोड जमात | 1 | 42 | 26 वर्ष | 25 / 19 | वैध<br>258 / 24.09.<br>2002 | आरा मशीन | चालू | 26.537457<br>76.308625 | |
| 265 | बाबूलाल सैनी / प्रभुलाल सैनी देवली मोड सालगरामपुरा चक–7 | 1 | 39 | 6 वर्ष | 25 / 19 | अवैध | आटा चक्की | चालू | 26.537498<br>76.308523 | |
| 266 | मोहनलाल सैनी / प्रभुलाल सैनी देवली मोड सालगरामपुरा चक–7 | 1 | 36 | 4 वर्ष | 25 / 19 | अवैध | आटा चक्की | चालू | 26.538274<br>76.307895 | |
| 267 | बबलू सैनी / स्व. जगदीश प्रसाद सैनी देवली मोड सालगरामपुरा चक–7 | 1 | 39 | 4 वर्ष | 25 / 19 | अवैध | आटा चक्की | चालू | 26.537027<br>76.307982 | |
| 268 | सुरेश सैनी / रेवडमल सैनी देवली मोड सालगरामपुरा चक–7 | 1 | 36 | 2 वर्ष | 30 / 19 | अवैध | आटा चक्की | चालू | 26.53733<br>76.308428 | सालगरामपुरा चक–7 |
| 269 | हबीब खांन देवली मोड सालगरामपुरा चक–7 | 1 | 39 | 4 वर्ष | 30 / 19 | अवैध | आटा चक्की | चालू | 26.537253<br>76.308307 | |
| 270 | हंसराज सैनी / कमलेश सैनी देवली मोड | 1 | 42 | 5 वर्ष | 25 / 19 | अवैध | आटा चक्की | चालू | 26.537181<br>76.308347 | |
| 271 | रामखिलाडी सैनी / केशरीलाल सैनी देवली मोड | 1 | 39 | 4 वर्ष | 30 / 19 | अवैध | आटा चक्की | चालू | 26.537122<br>76.308308 | |
| 272 | रामखिलाडी सैनी / केशरीलाल सैनी देवली मोड | 1 | 42 | 5 वर्ष | 30 / 19 | अवैध | आटा चक्की | चालू | 26.537224<br>76.308626 | |
| 273 | रामखिलाडी सैनी / केशरीलाल सैनी देवली मोड | 1 | 30 | 5 वर्ष | 30 / 19 | अवैध | आटा चक्की | चालू | 26.536978<br>76.308955 | |
| 274 | भजनलाल सैनी / मंगलराम सैनी देवली मोड | 1 | 39 | 5 वर्ष | 30 / 19 | अवैध | आटा चक्की | चालू | 26.53731<br>76.30886 | |

| | | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|
| 275 | अशोक कुमार सैनी/ कानाराम सैनी देवली मोड | 1 | 36 | 5 वर्ष | 30/19 | अवैध | आटा चक्की | चालू | 26.537125 76.309225 | | |
| 276 | रामसिंह गुर्जर देवली मोड | 1 | 39 | 2 वर्ष | 30/19 | अवैध | आटा चक्की | बन्द | 26.236984 76.30884 | | |
| 277 | लटूरमल मीना देवली मोड | 1 | 39 | 2 वर्ष | 30/19 | अवैध | आटा चक्की | बन्द | 26.536626 76.309196 | | |
| 278 | मोहनलाल सैनी/ नानगराम सैनी देवली मोड | 1 | 39 | 3 वर्ष | 3324 | अवैध | आटा चक्की | बन्द | 26.536248 76.30969 | लालसोट | |
| 279 | बाबूलाल सैनी/ हजारीलाल सैनी देवली रोड | 1 | 36 | 2.5 वर्ष | 3339 | अवैध | आटा चक्की | चालू | 26.535352 76.30878 | लालसोट | |
| 280 | पप्पूलाल सैनी/ हजारीलाल सैनी देवली रोड | 1 | 39 | 2.8 वर्ष | 3339 | अवैध | आटा चक्की | चालू | 26.535197 76.308669 | लालसोट | |
| 281 | पप्पूलाल सैनी/ हजारीलाल सैनी देवली रोड | 1 | 36 | 2.8 वर्ष | 3339 | अवैध | आटा चक्की | चालू | 26.535142 76.308706 | लालसोट | |
| 282 | बाबूलाल सैनी/ हजारीलाल सैनी देवली रोड | 1 | 36 | 2.8 वर्ष | 3339 | अवैध | आटा चक्की | चालू | 26.535107 76.308789 | लालसोट | |
| 283 | बाबूलाल सैनी/ हजारीलाल सैनी देवली रोड | 1 | 36 | 2.8 वर्ष | 3339 | अवैध | आटा चक्की | चालू | 26.534801 76.30915 | लालसोट | |
| 284 | ताराचन्द सैनी/ हजारीलाल सैनी देवली रोड | 1 | 36 | 2.8 वर्ष | 3339 | अवैध | आटा चक्की | चालू | 26.534983 76.308642 | लालसोट | |
| 285 | हीरालाल सैनी/ मांगीलाल सैनी देवली रोड | 1 | 36 | 4 वर्ष | 50 | अवैध | आटा चक्की | चालू | 26.535613 76.308229 | लालसोट | |
| 286 | चिरन्जीलाल मीना/ रामफूल मीना लाडपुरा देवली रोड | 1 | 36 | 4.5 वर्ष | 50 | अवैध | आटा चक्की | चालू | 26.532824 76.307032 | लाडपुरा | |
| 287 | चिरन्जीलाल मीना/ रामफूल मीना लाडपुरा देवली रोड | 1 | 36 | 4.5 वर्ष | 50 | अवैध | आटा चक्की | चालू | 26.532854 76.307011 | लाडपुरा | |
| 288 | चिरन्जीलाल मीना/ रामफूल मीना लाडपुरा देवली रोड | 1 | 36 | 4.5 वर्ष | 50 | अवैध | आटा चक्की | बन्द | 26.532789 76.306869 | लाडपुरा | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 289 | चिरन्जीलाल मीना/ रामफूल मीना लाडपुरा देवली रोड | 1 | 36 | 4.5 वर्ष | 50 | अवैध | आटा चक्की | चालू | 26.532752 76.30682 | लाडपुरा |
| 290 | अजीत मीना/कालूराम मीना कोथून रोड एन एच–25 | 1 | 36 | 7 वर्ष | 13 | अवैध | आटा चक्की | चालू | 26.539477 76.309848 | लाडपुरा |
| 291 | चुन्नीलाल शर्मा/ रामकिशोर शर्मा कोथून रोड एन एच–25 | 1 | 42 | 1 वर्ष | 13 | अवैध | आटा चक्की | चालू | 26.539291 76.308444 | लाडपुरा |
| 292 | प्रभातीलाल मीना/ मूलचन्द मीना कोथून रोड एन एच–25 | 1 | 39 | 4 वर्ष | 57 | अवैध | आटा चक्की | चालू | 26.534787 76.303514 | लाडपुरा |
| 293 | प्रभातीलाल मीना/ मूलचन्द मीना कोथून रोड एन एच–25 | 1 | 42 | 4 वर्ष | 57 | अवैध | आटा चक्की | चालू | 26.534781 76.303565 | लाडपुरा |
| 294 | कैलाश चन्द मीना/ रामकरण मीना कोथून रोड जमात | 1 | 39 | 2 वर्ष | | अवैध | आटा चक्की | चालू | 26.543339 76.311304 | |
| 295 | कैलाश चन्द मीना/ रामकरण मीना कोथून रोड जमात | 1 | 42 | 2.5 वर्ष | | अवैध | आटा चक्की | चालू | 26.543036 76.311431 | |
| 296 | कैलाश चन्द मीना/ रामकरण मीना कोथून रोड जमात | 1 | 39 | 4 वर्ष | | अवैध | आटा चक्की | चालू | 26.543048 76.311106 | |
| 297 | सुरेश मीना/ बाबूलाल मीना कोथून रोड जमात | 1 | 36 | 5 वर्ष | | अवैध | आटा चक्की | चालू | 26.543084 76.31096 | |
| 298 | सुरेश मीना/ बाबूलाल मीना कोथून रोड जमात | 1 | 36 | 4 वर्ष | | अवैध | आटा चक्की | चालू | 26.543206 76.311286 | |
| 299 | नानगराम मीना/ जगदीश मीना देवली मोड जमात | 1 | 42 | 5 वर्ष | | अवैध | आटा चक्की | चालू | 26.543318 76.311265 | |
| 300 | कॉलसिंह मीना/ जगराम मीना मिर्जापुरा | 1 | 36 | 4 वर्ष | | अवैध | आटा चक्की | चालू | 26.517355 76.305838 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 301 | रामजीलाल जांगिड/बाबूलाल जांगिड)/ हरिशंकर शर्मा कोथून रोड जमात | 1 | 39 | 2002 | 4447/3167 | वैध 203/26.03.2002 | आरा मशीन | चालू | 26.54600328 76.31408655 | |
| 302 | भौरीलाल सैनी/ नानगराम सैनी कोथून रोड जमात | 1 | 36 | 2012 | 4447/3167 | अवैध | आटा चक्की | चालू | 26.54566601 76.31408403 | |
| 303 | मुन्नालाल सैनी/ मांगीलाल सैनी कोथून रोड जमात | 1 | 39 | 2002 | 4447/3167 | अवैध | आटा चक्की | चालू | 26.54583353 76.31409757 | |
| 304 | मुन्नालाल सैनी/ मांगीलाल सैनी कोथून रोड जमात | 1 | 36 | 2010 | 4447/3167 | अवैध | आटा चक्की | चालू | 26.54584511 76.31392025 | |
| 305 | मुरारी लाल सैनी/ रामप्रसाद सैनी कोथून रोड जमात | 1 | 39 | 2010 | 4447/3167 | अवैध | आटा चक्की | चालू | 26.54581789 76.31367736 | |
| 306 | नवीन शर्मा/ राधेश्याम शर्मा कोथून रोड जमात | 1 | 36 | 2002 | 4447/3167 | वैध 202/26.03.2002 | आरा मशीन | चालू | 26.54576252 76.31363262 | |
| 307 | हेमराज सैनी/ भौरीलाल सैनी कोथून रोड जमात | 1 | 39 | 2016 | 4447/3167 | अवैध | आटा चक्की | चालू | 26.54562717 76.3134598 | |
| 308 | हेमराज सैनी/ भौरीलाल सैनी कोथून रोड जमात | 1 | 42 | 2016 | 4447/3167 | अवैध | आटा चक्की | चालू | 26.54554947 76.31357485 | |
| 309 | प्रभाती लाल मीणा/ मूलचन्द मीना कोथून रोड जमात | 1 | 42 | 2016 | 4447/3167 | अवैध | आटा चक्की | चालू | 26.54548991 76.31362451 | |
| 310 | रामराज सैनी/ हजारीलाल सैनी कोथून रोड जमात | 1 | 39 | 2023 | 4447/3167 | अवैध | आटा चक्की | चालू | 26.5457318 76.31335763 | |
| 311 | घनश्याम मीना/ रामफूल मीना कोथून रोड जमात | 1 | 39 | 2019 | 3902/3167 | अवैध | आटा चक्की | चालू | 26.54536855 76.31364586 | |
| 312 | घनश्याम मीना/ रामफूल मीना कोथून रोड जमात | 1 | 39 | 2014 | 3902/3167 | अवैध | आटा चक्की | चालू | 26.5454099 76.31346623 | |

| | | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|
| 313 | घनश्याम मीना/ रामफूल मीना कोथून रोड जमात | 1 | 39 | 2019 | 4451/3215 | अवैध | आटा चक्की | चालू | 26.54533135 76.31364042 | | |
| 314 | सत्यनारायण शर्मा/ गोरीशंकर शर्मा कोथून रोड जमात | 1 | 42 | 2002 | 4451/3215 | अवैध | आटा चक्की | चालू | 26.54509908 76.31320509 | | |
| 315 | मुकेश शर्मा/रामराय शर्मा कोथून रोड जमात | 1 | 42 | 2002 | 4452/3215 | अवैध | आटा चक्की | चालू | 26.54487639 76.3131143 | | |
| 316 | मुकेश शर्मा/रामराय शर्मा कोथून रोड जमात | 1 | 42 | 2002 | 4452/3215 | अवैध | आटा चक्की | चालू | 26.54483559 76.31296567 | | |
| 317 | रामबाबू शर्मा/ घनश्याम शर्मा कोथून रोड जमात | 1 | 42 | 2002 | 4452/3215 | अवैध | आटा चक्की | चालू | 26.54491749 76.31333308 | | |
| 318 | मीठालाल मीणा/ रामनाथ मीना कोथून रोड जमात | 1 | 39 | 2015 | 4451/3215 | अवैध | आटा चक्की | चालू | 26.54505335 76.31343944 | | |
| 319 | अशोक शर्मा/ रामकिशन शर्मा कोथून रोड जमात | 1 | 39 | 2015 | 4451/3215 | अवैध | आटा चक्की | चालू | 26.54504357 76.31343599 | | |
| 320 | चान्द सैनी/ लक्ष्मीचन्द सैनी कोथून रोड जमात | 1 | 36 | 2012 | 218/2 | अवैध | आटा चक्की | बन्द | 26.54389255 76.31237114 | चांदसेन | |
| 321 | कमलेश मीना/ प्रहलाद मीना कोथून रोड जमात | 1 | 39 | 2010 | 218/2 | अवैध | आटा चक्की | चालू | 26.54348459 76.31233754 | चांदसेन | |
| 322 | मुकेश मीना/ घासीलाल मीना कोथून रोड जमात | 1 | 39 | 2020 | 219 | अवैध | आटा चक्की | चालू | 26.54343979 76.31214108 | चांदसेन | |
| 323 | पिन्टू लाल मीना/कैलाश मीना कोथून रोड जमात | 1 | 39 | 2022 | 219 | अवैध | आटा चक्की | चालू | 26.54340576 76.31199036 | चांदसेन | |
| 324 | कैलाश मीना/ रामकरण मीना कोथून रोड जमात | 1 | 39 | 2020 | 219 | अवैध | आटा चक्की | चालू | 26.54351048 76.31159696 | चांदसेन | |
| 325 | पप्पू मीना/ रामधन मीना कोथून रोड जमात | 1 | 39 | 2020 | 219 | अवैध | आटा चक्की | चालू | 26.54357753 76.31153747 | चांदसेन | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 326 | रामविलाश/ रामकिशोर कोथून रोड जमात | 1 | 39 | 2001 | 219 | वैध 144/09.11.2001 | आरा मशीन | चालू | 26.54332012 76.31131492 | चांदसेन |
| 327 | रामकेश मीना/ घासीलाल मीना कोथून रोड जमात | 1 | 39 | 2020 | 219 | अवैध | आटा चक्की | चालू | 26.54318641 76.31175217 | चांदसेन |
| 328 | कमलेश मीना/ घासीलाल मीना कोथून रोड जमात | 1 | 39 | 2020 | | अवैध | आटा चक्की | चालू | 26.54310898 76.31183613 | चांदसेन |
| 329 | हेमराज जांगिड/ राधेश्याम ट्रक यूनियन | 1 | 36 | 2002 | 4119/134 | वैध 210/26.03.2002 | | चालू | 26.56026 76.321804 | लालसोट |
| 330 | मुन्ना अन्सारी/ अब्दुला अन्सारी ट्रक यूनियन | 1 | 39 | 2002 | 3941/132 | वैध 212/26.03.2002 | आरा मशीन | चालू | 26.561864 76.322484 | लालसोट |
| 331 | कोलसिंह मीना/ जगराम मीना मिर्जापुरा | 1 | 39 | 4 वर्ष | 123/3 | अवैध | आटा चक्की | चालू | 26.517355 76.305835 | लालसोट |
| 332 | रामजीलाल/नारायण जांगिड बस स्टेण्ड के पास | 1 | 39 | 23 वर्ष | | वैध 03/26.08.1999 | आरा मशीन | चालू | | लालसोट |
| 333 | मनोहरलाल/ मूलचन्द जांगिड कोथून रोड लालसोट | 1 | 39 | 21 वर्ष | | वैध 264/09.10.2002 | आरा मशीन | चालू | | लालसोट |

तहसीलदार
लालसोट
तहसीलदार
लालसोट जिला दौसा

अधिशाषी अधिकारी
नगरपालिका
लालसोट

कनिष्ठ पर्यावरण
अभियन्ता
राप्रनिम जयपुर

थानाधिकारी
पुलिस थाना
लालसोट

( राधेश्याम रैगर)
क्षेत्रीय वन अधिकारी
लालसोट

सहायक अभियन्ता (जे.ई.)
जेवीवीएनएल
जयपुर विद्युत वितरण निगम लि., लालसोट
जिला लालसोट (राजस्थान)

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur 302017
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP/S/Leg-43/ 877 Date: 23.07.2024

To,

The Register General
National Green Tribunal
Centeral Zonal Bench,
Bhopal-462011 (M.P.)

Sub:- Report of Joint committee constituted In O.A. No. 200/2023 (Cz) In the matter of Vinod Kumar Sharma V/S State of Rajasthan & Others order Dated 04.01.2024 passed by Hon'ble Tribunal.

Ref:- Hon'ble NGT order dated 04.01.2024.

Sir,

With reference to above, please find enclosed herewith Factual cum Status Report in O.A. No.200/2023 (CZ) in the matter Vinod Kumar Sharma V/S State of Rajasthan & Others Dated 04.01.2024 passed by Hon'ble Tribunal. Submitted for kind consideration please.

Yours Sincerely,

Encl:- As above (43 Pages)

(Neeraj Sharma) 23/7/24
Nodal Officer

(1)

**REPORT OF JOINT COMMITTEE CONSTITUTED IN O.A. NO. 200/2023(CZ) IN THE MATTER OF VINOD KUMAR SHARMA V/S STATE OF RAJASTHAN& OTHERS ORDER DATED 04.01.2024 PASSED BY HON'BLE TRIBUNAL**

1. That Hon'ble National Green Tribunal has been pleased to passed order dated 04.01.2024 and constituted a joint committee consisting:-

   1. *One representative from the Collector, District Dausa.*
   2. *One representative from The Principal Chief Conservator of Forest, Jaipur.*
   3. *Regional Forest Officer, District Dausa.*
   4. *One representative from State Pollution Control Board, Rajasthan.*

   *Hon'ble Tribunal directed the aforesaid committee to visit the place, inspect the site and submit factual and action taken report within Six Weeks. The State Pollution Control Board will be a nodal*

उप वन संरक्षक
दौसा, कोड-7934

(नीरज शर्मा)
क्षेत्रीय अधिकारी, रा.प्र.नि.म.
जयपुर (दक्षिण)

***agency for coordination and logistic support.***

2. Thatin pursuance to order dated 04.01.2024, District Collector appointedSub-Divisional Officer, Lalsot, State Pollution Control Board appointed Regional Officer, Jaipur (South), Principal Chief Conservator of Forest, Jaipur appointed DFO, Dausa and Add. Principal Chief Conservator of Forest (Protection), Jaipur appointed Conservator of Forest (Protection), Jaipur.A copy of the orders are submitted herewith and marked as **Annexure-1.**

3. That DFO, Dausahas submitted list of saw mills registered with Forest Department by letter dated28.03.2024 along with detail of Saw Mills. A copy of the letter dated 28.03.2024is submitted herewith and marked as **Annexure-2.**

4. That a meeting of joint committee was conducted on 05.04.2024 and it has been decided to survey of all the saw mills running in the Lalsot area. Thereafter,A

(नीरज शर्मा)
क्षेत्रीय अधिकारी, रा.प्र.नि.म.

committee of following departments were formed :-

**i. Regional Forest Officer, Lalsot**

**ii. Tehsildar, Lalsot.**

**iii. Executive Officer, Nagar Palika, Lalsot.**

**iv. Assistant Engineer, JVVNL, Lalsot.**

**v. Junior Environmental Engineer, RSPCB, Jaipur.**

**vi. SHO, Police Station, Lalsot.**

A copy of the minutes of the meeting dated 05.04.2024 and committee order dated 08.04.2024are submitted herewith and marked as **Annexure-3.**

5. That Regional Officer, Rajasthan State Pollution Control Board, Jaipur (South) has submitted consent status of the Saw Mills. The Saw Mills are covered under green category. Out of 64 Saw Mills, 53 saw mills having valid consent of the Board and State Board has issued closure direction against remaining 11 saw mills. A copy of the factual status and closure

उप वन संरक्षक
कोड-7934

(नीरज शर्मा)
क्षेत्रीय अधिकारी, रा.प्र.नि.म.
(दक्षिण)

directions are submitted herewith and marked as **Annexure-4.**

6. That in pursuance to aforesaid decision a joint inspection were carried out by committee and submitted report to SDO, Lalsot.

7. That a letter was also written by District Collector, Dausa on dated 09.07.2024 to SDO, Lalsot and DFO, Dausa to submit factual and action taken report, reply is awaited.A copy of the letter dated 09.07.2024 is submitted herewith and marked as **Annexure-5.**

Report is being submitted for kind perusal of Hon'ble Tribunal.

**(Narendra Kumar Meena)**
SDO, Lalsot

**(Ajit Uchoi)**
DCF, Dausa
उप वन संरक्षक
दौसा, कोड-7934

**(Neeraj Sharma)**
(Regional Officer)
R.S.P.C.B., Jaipur
(South)
(नीरज शर्मा)
क्षेत्रीय अधिकारी, रा.प्र.नि.म.
जयपुर (दक्षिण)

अति आवश्यक

राजस्थान सरकार

# कार्यालय कलक्टर एवं जिला मजिस्ट्रेट, दौसा

क्रमांक/विधि/(NGT)/2024/ 147 दिनांकः 31/01/2024

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,
जयपुर (S)

विषयः- माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) मध्य क्षेत्र पीठ भोपाल द्वारा (O.A. No.) मूल आवेदन संख्या 200/2023(CZ) में पारित आदेश दिनांक 04.01.2024 के संबंध में।

प्रसंगः- श्रीमान् सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर-302004 के पत्रांक 2855-2858 दिनांक 25.01.2024 के क्रम में

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में लेख हैं की इस कार्यालय के पत्रांक 92 दिनांक 22.01.2024 द्वारा माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) मध्य क्षेत्र पीठ भोपाल द्वारा (O.A. No.) मूल आवेदन संख्या 200/2023(CZ) में पारित आदेश दिनांक 04.01.2024 की पालना में अद्योहस्ताक्षरकर्ता की ओर से उक्त प्रकरण में प्रतिनिधि के रूप में उपखण्ड अधिकारी लालसोट को नामित किया गया हैं। सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैं।

संलग्नः- उपरोक्तानुसार।

जिला कलक्टर,
दौसा

क्रमांक/विधि/(NGT)/2024/ 148-151 दिनांकः 31/01/2024

प्रतिलिपिः- निम्नांकित को सूचनार्थ एवं पालनार्थ प्रेषित हैंः-

1. श्रीमान् सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर-302004 को सूचनार्थ।
2. उपखण्ड अधिकारी, लालसोट को प्रेषित कर निर्देशित किया जाता हैं कि क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर (S) से समन्वय स्थापित कर उक्त प्रकरण में नियमानुसार आवश्यक कार्यवाही किया जाना सुनिश्चित करें।
3. तहसीलदार लालसोट।
4. अधिशाषी अधिकारी, नगरपालिका लालसोट।

जिला कलक्टर,
दौसा

Signature valid

RajKaj Ref 5436472

Digitally signed by D[illegible]endra Kumar
Designation : Collector & District Magistrate
Date: 2024.01.3[illegible]3:26:24 IST
Reason: Approved

Email I'd:- dlrdausa144@gmail.com (Legal Section, Room No. 144)

कार्यालय प्रधान मुख्य वन संरक्षक(वन बल प्रमुख), राजस्थान, जयपुर

क्रमांकः एफ. 36(7)(आरामशीन)/व.सु./प्र.मु.व.सं./ 611 दिनांक 19/02/24

निमित्त,

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
जयपुर।

विषय– ओ.ए. संख्या 200/2023 में कार्यालय प्रधान मुख्य वन संरक्षक (वन बल प्रमुख) की ओर से प्रतिनिधि को नामित करने बाबत।

संदर्भः–आपका पत्रांक RPCB/ROJP/S/Legal/43/3724-3728 Dt. 31-01-2024

महोदय

उपरोक्त विषयान्तर्गत संदर्भित पत्र के कम में इस कार्यालय के प्रतिनिधि के तौर पर आवश्यक कार्यवाही हेतु वन संरक्षक (वन सुरक्षा) को प्रतिनिधि अधिकारी के रूप में नामित किया जाता है।

भवदीय

( के.सी. मीणा )
अति. प्रधान मुख्य वन संरक्षक
(वन सुरक्षा) राजस्थान, जयपुर

क्रमांकः एफ. 16(आरामशीन)/व.सु./प्र.मु.व.सं./ 612 दिनांक 19/02/24

प्रतिलिपि वन संरक्षक (वन सुरक्षा) को आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नः उपरोक्तानुसार।

19/2/24

अति. प्रधान मुख्य वन संरक्षक
(वन सुरक्षा) राजस्थान, जयपुर



APCCF Bohra

# कार्यालय प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर

क्रमांकः– एफ 26 (9) 2024/विधि/प्रमुवसं/ दिनांक

## आदेश

विषयः ओ.ए. संख्या 200/2023 विनोद कुमार शर्मा बनाम स्टेट ऑफ राजस्थान व अन्य।

माननीय राष्ट्रीय हरित प्राधिकरण, सेण्ट्रल जोन, भोपाल द्वारा विषयांकित प्रार्थना पत्र में आदेश दिनांक 04.01.2024 पारित कर प्रकरण से संबंधित तथ्यात्मक रिपोर्ट तैयार कर प्रस्तुत करने हेतु प्रधान मुख्य वन संरक्षक, राजस्थान, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, एवं जिला कलक्टर दौसा की संयुक्त समिति गठित की है तथा समिति को प्रकरण में उल्लेखित स्थल का मुआयना कर सम्बन्धित सूचना एकत्रित कर एक माह में तथ्यात्मक रिपोर्ट तैयार कर प्रस्तुत करने के निर्देश दिये हैं तथा इस हेतु राज्य प्रदूषण नियंत्रण मण्डल को नोडल ऐजेन्सी बनाया है।

अतः माननीय राष्ट्रीय हरित प्राधिकरण, सेण्ट्रल जोन, भोपाल द्वारा प्रदत्त आदेश दिनांक 04.01.2024 के क्रम में प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर की ओर से प्रतिनिधित्व करने हेतु उप वन संरक्षक, दौसा को अधिकृत किया जाता है। ये समिति के सदस्यों के साथ निरन्तर सम्पर्क में रहते हुए माननीय अधिकरण के निर्देशानुसार तथ्यात्मक रिपोर्ट तैयार करने में आवश्यक सहयोग प्रदान करेंगे।

(मुनीष कुमार गर्ग)
प्रधान मुख्य वन संरक्षक
वन बल प्रमुख
राजस्थान, जयपुर।

क्रमांकः– एफ 21 (9) 2024/विधि/प्रमुवसं/ 1308-92 दिनांक 23/1/24

प्रतिलिपि निम्न सूचनार्थ एवं पालनार्थ प्रेषित हैः–

(1) निजी सचिव, अतिरिक्त मुख्य सचिव, वन विभाग, राजस्थान, जयपुर।
(2) जिला कलक्टर, दौसा।
(3) सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, राजस्थान, जयपुर को उनके पत्रांक F10(553)RPCB/Legal/NGT/2024/2856 दिनांक 25.1.2024 के क्रम में।
(4) श्री अरविन्द कुमार, क्षेत्रीय अधिकारी, राजस्थान स्टेट प्रदूषण नियंत्रण मण्डल, जयपुर(दक्षिण) को उनके पत्रांक RPCB/ROJP/S/Legal/43/3724–3728 दिनांक 31.1.2024 के क्रम मे।
(5) उप वन संरक्षक, दौसा
(6) रक्षी पत्रावली।

(राधा नागर)
वरिष्ठ संयुक्त विधि परामर्शी।

# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877



No. F.10 (553) RPCB/Legal/NGT/2024/2855 Date: 25/01/2024

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (S)

Sub: - Hon'ble National Green Tribunal order dated 04.01.2024 in Original application No. 200/2023(CZ) Vinod Kumar Sharma V/s State of Rajasthan & Ors.

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 04.01.2024 directed inter-alia as follow:-

***"10. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-***

***i. One representative from the Collector, District- Dausa, Rajasthan.***

***ii. One representative from the Principal Chief Conservator of Forest, Jaipur, Rajasthan.***

***iii. Regional Forest Officer, District- Dausa, Rajasthan.***

***iv. One representative from State Pollution Control Board, Rajasthan.***

***11. The Committee is directed to visit the place, inspect the site and submit the factual and action taken report within six weeks.***

***The State PCB will be the nodal agency for coordination and logistic support."***

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 04.01.2024. The Hon'ble NGT order dated 04.01.2024 is enclosed with this letter for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for information and for compliance of Hon'ble NGT order dated 04.01.2024

1. Principal Chief Conservator of Forest, Jaipur, Rajasthan.
2. District Collector, Dausa
3. Regional Forest Officer, Dausa-Lalsot Road, Lalsot, District- Dausa

RajKaj Ref
5394616

Signature valid
Member Secretary
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2024.01.24 19:19:56 IST
Reason: Approved

(ANNEX-202)



(9)

# कार्यालय उप वन संरक्षक,दौसा

(कलेक्ट्रेट के पास, खांन भांकरी रोड, दौसा, 303303 (Phone & Fax No. 01427-223304, Email-dcf.dausa.forest@rajasthan.gov.in))

क्रमांकःएफ( )विधि/उवस/2023–24/ ९३३९ दिनांकः– २९.०३.२०२४

निमित,

क्षेत्रीय अधिकारी,
राजस्थान स्टेट पॉल्यूशन कन्ट्रोल बोर्ड,
जयपुर।

विषयः– माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 200/2023 (सी.जेड) विनोद कुमार शर्मा बनाम राजस्थान राज्य व अन्य।

संदर्भः– आपके पत्र कमांक 5040–41 दिनांक 13.03.2024 के कम में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि संदर्भित पत्र द्वारा इस कार्यालय के अधीन लालसोट तहसील में संचालित अवैध आरा मशीनों के विरूद्ध की गई कार्यवाही एवं वैध संचालित आरा मशीनों की सूची मय नाम एवं पता भिजवाने हेतु निर्देशित किया गया था।

अतः आपके द्वारा चाही गयी वैध संचालित आरा मशीनों की सूची मय नाम एवं पता पत्र के साथ संलग्न आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नः– उपरोक्तानुसार

भवदीय

(अजीत उचोई)
उप वन संरक्षक
दौसा

Signature valid

RajKaj Ref
6390869

Digitally signed by Ajit Uchoi
Designation: Deputy Conservator Of Forest
Date: 2024.03.28 16:25:36 IST
Reason: Approved

# कार्यालय क्षेत्रीय वन अधिकारी,लालसोट

कमांकः एफ( )/आरामशीन/क्षेवअ/2023–24/227 दिनांक:- 27.03.2024

निमित्त

श्रीमान् उप वन संरक्षक
दौसा

विषयः— वैध रूप से संचालित आरामशीनों की सुची भिजवाने बाबत।

महोदय

उपरोक्त विषयान्तर्गत निवेदन है कि रेंज लालसोट अधीन वैध रूप से संचालित आरामशीनो की सुची श्रीमान जी को निम्नानुसार आवश्यक कार्यवाही एवं सूचनार्थ प्रेषित है।

| क्र.स. | आरामशीन मालिक का नाम पता | लाइसेंस नम्बर/ दिनांक | नवीनीकरण की अवधि | आरामशीनो का स्थान |
|---|---|---|---|---|
| 1 | नाथूदास स्वामी पुत्र श्री कल्याण स्वामी तालेडा जमात | 143/09.01.2001 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 2 | श्रीमति ममता स्वामी पत्नि श्री दिनेश स्वामी तालेडा जमात | 248/11.09.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 3 | श्री रामविलास शर्मा पुत्र श्री रामकिशोर तालेडा जमात | 144/09.11.2001 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 4 | श्री महेश कुमार जागिड पुत्र श्रीगोविन्द नारायण स्वामी तालेडा जमात | 141/09.11.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 5 | श्री इस्माइल खा पुत्र श्री हबीब खा तालेडा जमात | 244/11.19.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 6 | राकेश शर्मा पुत्र श्री बाबू लाल शर्मा तालेडा जमात | 201/26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 7 | मुकेश कुमार पुत्र श्री रामराय तालेडा | 245/11.09.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |

सूचि
28/3/24

631

50

| | | | | |
|---|---|---|---|---|
| | जमात | | | |
| 8 | श्री उस्मान खा पुत्र श्री रोशन खा तालेडा जमात | 204 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 9 | श्री अरुण कुमार पुत्र श्री बाबू लाल तालेडा जमात | 200 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 10 | श्री प्रभू लाल शर्मा पुत्र श्री भेरू लाल शर्मा तालेडा जमात | 207 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 11 | श्री रामोतार शर्मा पुत्र श्री प्रभू लाल शर्मा तालेडा जमात | 208 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 12 | श्री ओमप्रकाश सोनी पुत्र श्री रामेश्वर प्रसाद सोनी तालेडा जमात | 209 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 13 | श्री राजेन्द्र स्वामी पुत्र श्री देवादास स्वामी तालेडा जमात | 230 / 22.07.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 14 | श्री केशरी लाल जागिड पुत्र श्री मोती लाल जागिड तालेडा जमात | 221 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 15 | श्री बदी लाल सोनी पुत्र श्रीचन्दा लाल सोनी तालेडा जमात | 140 / 09.11.2001 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 16 | श्री गोकुल चन्द जागिड पुत्र श्री केशरी लाल जागिड तालेडा जमात | 228 / 22.07.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 17 | महेश कुमार शर्मा पु. श्री रामेश्वर शर्मा तालेडा जमात | 246 / 11.02.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 18 | श्री रूपनारायण पुत्र श्री नन्दाराम काली डिडवाना | 99 / 23.02.2001 | 01.06.2015 से 31.05.2020 | डिडवाना |
| 19 | श्री हनुमान प्रसाद शर्मा पुत्र श्री रामबिलास तालेडा जमात | 251 / 11.02.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 20 | श्री रामजीलाल पुत्र श्री नारायण जागिड तालेडा जमात | 03 / 20.08.1999 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 21 | श्री मुन्ना अंसारी पुत्र श्री अब्दुला तालेडा जमात | 212 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 22 | श्री मनोहर पुत्र श्री मूलचन्द कोथून रोड तालेडा जमात | 264 / 09.10.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |

| | | | | |
|---|---|---|---|---|
| 23 | श्री रमेशचन्द पुत्र श्री सूरज मल तालेडा जनात | 198 / 26 03 2002 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 24 | श्री रामकिशोर जागिड पुत्र श्री नारायण जागडि कोथून रोड तालेडा जमात | 218 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 25 | चन्द्रा लाल गुर्जर पुत्र श्री टीपू लाल गुर्जर तालेडा जमात | 253 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 26 | श्री सत्य नारायण जागिड पुत्र श्री जगन्नाथ तालेडा जमात | 213 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 27 | श्रीमति सीता देवी पत्नि श्री राजेन्द्र जागिड तालेडा जमात | 229 / 22.07.2002 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 28 | श्री राजेन्द्र कुमार पुत्र श्री श्योजी जागिड तालेडा जमात | 232 / 22.07.2002 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 29 | श्री जगदीश प्रसाद पुत्र श्री प्रहलाद जागडि तालेडा जमात | 220 / 22.07.2002 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 30 | श्री राजेन्द्र कुमार पुत्र श्री श्योजी जागिड तालेडा जमात | 215 / 22.07.2002 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 31 | श्री छोटेलाल पुत्र श्री चतरू लाल सेन तालेडा जमात | 142 / 09.011.2001 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 32 | कान्जी पुत्र श्री शंकर शर्मा तालेडा जमात | 205 / 26 03.2002 | 01 06.2015 से 31.05.2020 | तालेडा जनात |
| 33 | श्री भौरी लाल जागिड पुत्र श्री छोटूराम जागिड तालेडा जमात | 196 / 26 03.2002 | 01 06.2015 से 31.05.2020 | तालेडा जनात |
| 34 | श्री मुरारी लाल पुत्र श्री नन्दकिशोर शर्मा तालेडा जमात | 250 / 11.09.2002 | 01 06.2015 से 31.05.2020 | तालेडा जनात |
| 35 | श्री रामजी लाल जागिड पुत्र श्री मूलचन्द जागिड तालेडा जमात | 262 / 09 10.2002 | 01 06.2015 से 31.05.2020 | तालेडा जनात |
| 36 | श्री राजेन्द्र शर्मा पुत्र श्री शंकर लाल शर्मा कोथून रोड तालेडा जमात | 227 / 22 07 2002 | 01 06.2015 से 31.05.2020 | तालेडा जनात |
| 37 | श्री दिनेश स्वामी पुत्र श्री गोपालदास स्वामी तालेडा जनात | 249 / 11 09 2002 | 01 06.2015 से 31.05 2020 | तालेडा जनात |
| 38 | खेमराज गुर्जर पुत्र श्री टीपूलाल गुर्जर | 145 / 09 11.2002 | 01 06.2015 से 31.05 2020 | तालेडा जनात |

633

52

| | तालेडा जमात | | | |
|---|---|---|---|---|
| 39 | अर्जुन कुमार शर्मा पुत्र श्री रामेश्वर प्रसाद शर्मा तालेडा जमात | 243 / 11.09.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 40 | देवदास स्वामी पुत्र श्री घनिदास स्वामी कोथून रोड तालेडा जमात | 217 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 41 | श्री रामफूल पहाडिया पुत्र श्री झूथालाल से कोथून रोड तालेडा जमात | 206 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 42 | राजू खटीक पुत्र श्री झूथालाल कोथून रोड तालेडा जमात | 236 / 22.07.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 43 | नवीन कुमार जैमनी पुत्र श्री राधेश्याम शर्मा तालेडा जमात | 202 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 44 | श्री राधेश्याम शर्मा पुत्र श्री मंगासहाय तालेडा जमात | 252 / 11.09.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 45 | रामनारायण जागिड पुत्र श्री गंदालाल संवासा तालेडा जमात | 222 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 46 | सावतराम माली पुत्र श्री गोरधनलाल कोथून रोड तालेडा जमात | 216 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 47 | रामजीलाल पुत्र श्री श्रवण लाल जागिड कोथून रोड तालेडा जमात | 211 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 48 | हेमराज जागिड पुत्र श्रीराधेश्याम जागिड कोथून रोड तालेडा जमात | 210 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 49 | बाबूलाल जागिड पुत्र श्री रामगोपाल जागिड कोथून रोड तालेडा जमात | 203 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 50 | सीताराम जागिड पुत्र श्री जगन्नथ कोथून रोड तालेडा जमात | 214 / 26.03.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 51 | श्री किशोर सेनी पुत्र श्री धन्ना लाल सेनी | 37 / 13.04.2000 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 52 | स्व. जालिमदास स्वामी पुत्र श्री मीठा लाल कोथून रोड तालेडा जमात | 247 / 11.09.2002 | 01.06.2015 से 31.05.2020 | तालेडा जमात |
| 53 | ओमप्रकाश जागिड पुत्र श्री नारायण जागिड संवासा लालसोट | 234 / 22.07.2002 | 01.06.2015 से 31.05.2020 | संवासा लालसोट |

| | | | | |
|---|---|---|---|---|
| 54 | श्री प्रकाश दास स्वामी पुत्र श्री केदार स्वामी लालसोट | 231 / 22.07.2002 | 01.06.2015 से 31.05.2020 | तालेडा जनात |
| 55 | श्री बाबूलाल पुत्र श्री रामसहाय जागिड खेमावास लालसोट | 233 / 22.07.2002 | 01.07.2015 से 30.06.2020 | तालेडा जनात |
| 56 | श्री रामस्वरूप पुत्र श्री शिवसहाय जागिड श्यामपुरा लालसोट | 261 / 09.10.2002 | 01.07.2015 से 30.06.2020 | तालेडा जनात |
| 57 | श्री नरेन्द्र शर्मा पुत्र श्री हीरा लाल शर्मा खानभाकरी दौसा | 189 / 26.02.2000 | 30.09.2015 से 29.09.2020 | तालेडा जनात |
| 58 | श्री रामप्रसाद जागिड पुत्र श्री गोपी लाल जागिड कोथून रोड तालेडा जनात | 197 / 26.03.2002 | 06.06.2012 से 05.06.2017 | तालेडा जनात |
| 59 | श्री बाबू लाल जागिड पुत्र श्री रामस्वरूप जागिड कालूवास लालसोट | 235 / 22 07 2002 | 20.09 2012 से 19 09 2017 | तालेडा जनात |
| 60 | श्रीमति नर्मदा देवी पत्नि श्री बद्री नाथ जागिड चादपंर लालसोट | 199 / 26.03.2002 | 15.10 2012 से 14.10.2017 | तालेडा जनात |
| 61 | श्रीमति कमला देवी पत्नि श्री छीतरमल सैनी लालसोट | 258 / 24.09.2002 | 15 10 2012 से 14.10.2017 | तालेडा जनात |
| 62 | श्री राजेशकुमार जागिड पुत्र श्री सुवालाल जागिड चादपंर लालसोट | 219 / 26.03.2002 | 15 10 2012 से 14.10.2017 | तालेडा जनात |
| 63 | श्री सुरेश कुमार शर्मा पुत्र श्री रामजीलाल शर्मा सालगरामपुरा लालसोट | 259 / 24.09.2002 | 01.06 2015 से 31.05.2020 | तालेडा जनात |
| 64 | श्री उस्मान अली पुत्र श्रीअब्दूल गफ्फ लालसोट | 263 / 09.10.2002 | 01 06 2015 से 31.05.2020 | तालेडा जनात |

635

54

(15)

(ANNEX-3)

राजस्थान सरकार

ईमेल - sdo.lalsot@gmail.com

# कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट लालसोट दौसा

क्रमांक : पीए / एनजीटी / 2024 / 1249

दिनांक : 05/04/2024

## बैठक कार्यवाही विवरण दिनांक 05.04.2024

माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 200 / 2023 (CZ) विनोद कुमार शर्मा बनाम राजस्थान राज्य एवं अन्य में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.01.2024 की पालना में उपखण्ड अधिकारी लालसोट की अध्यक्षता में दिनांक 05.04.2024 को प्रातः 11.30 बजे से बैठक का आयोजन किया गया। उक्त बैठक में संयुक्त समिति सदस्य एवं स्थानीय निकाय एवं जेवीवीएनएल के प्रतिनिधि (विशेष आमंत्रित) बैठक में उपस्थित रहकर चर्चा उपरान्त निम्न प्रकार से निर्णय लिये गये :–

1. बैठक में श्रीमान उप वन संरक्षक अधिकारी दौसा ने अवगत कराया कि तहसील लालसोट क्षेत्र में वर्तमान में 64 आरा मशीन वन विभाग द्वारा पंजिकृत कर संचालित है। साथ ही विगत 06 माह के दौरान वन विभाग द्वारा लगभग 32 आरा मशीन जो कि अवैध रूप से संचालित है को बंद करने की कार्यवाही की गई।
2. क्षेत्रिय अधिकारी राजस्थान प्रदुषण नियंत्रण मण्डल जयपुर द्वारा अवगत करवाया गया कि वन विभाग से प्राप्त 64 वैध आरा मशीनों को राज्य मण्डल से सम्मति प्राप्त करने हेतु नोटिस जारी किये गये एवं बिना सम्मति के संचालित आरा मशीनों पर नियमानुसार कार्यवाही की जायेगी।
3. क्षेत्र में संचालित वैध एवं अवैध आरा मशीनों का सर्वे करने हेतु बैठक के दौरान निम्नानुसार एक समिति का गठन किया गया –

| | | |
|---|---|---|
| 1. क्षेत्रिय वन अधिकारी लालसोट | – | नोडल अधिकारी |
| 2. तहसीलदार लालसोट | – | सदस्य |
| 3. अधिशाषी अधिकारी न0पा0 लालसोट | – | सदस्य |
| 4. सहायक अभियन्ता जेवीवीएनएल लालसोट | – | सदस्य |
| 5. कनिष्ठ पर्यावरण अभियन्ता राप्रनिम जयपुर (देहात) | – | सदस्य |
| 6. थानाधिकारी पुलिस थाना लालसोट | – | सदस्य |

Signature valid

Digitally signed by Narendra Kumar Meena
Designation : Sub Divisional Officer
Date: 2024.04.05 14:01:38 IST
Reason: Approved

4. उक्त गठित समिति अपनी रिपोर्ट 15 दिवस में अधोहस्ताक्षरकर्ता के समक्ष प्रस्तुत करना सुनिश्चित करेगी।

मिटिंग सधन्यवाद समाप्त की गई।

उपखण्ड अधिकारी
लालसोट
दिनांक : 05/04/2024

क्रमांक : पीए/एनजीटी/2024/1250-1255

प्रतिलिपि :– निम्न को सूचनार्थ।

1. श्रीमान जिला कलक्टर महोदय दौसा को सादर सूचनार्थ।
2. श्रीमान वन संरक्षक (वन सुरक्षा) जयपुर।
3. श्रीमान उपवन संरक्षक महोदय दौसा।
4. क्षेत्रिय अधिकारी राप्रनिम जयपुर (दक्षिण)।
5. अधीक्षण अभियन्ता (ओ एण्ड एम) जेवीवीएनएल दौसा।
6. अधिशाषी अधिकारी नगरपालिका लालसोट।

उपखण्ड अधिकारी
लालसोट

RajKaj Ref 6516308

Signature valid
Digitally signed by Narendra Kumar Meena
Designation : Sub Divisional Officer
Date: 2024.04.05 14:01:38 IST
Reason: Approved

8/4/24

(17)

राजस्थान सरकार

ईमेल - sdo.lalsot@gmail.com

# कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट लालसोट दौसा

क्रमांक : पीए/एनजीटी/2024/1258 दिनांक : 08/04/2024

—:: कार्यालय आदेश ::—

माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 200/2023 (CZ) विनोद कुमार शर्मा बनाम राजस्थान राज्य एवं अन्य में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.01.2024 की पालना में संयुक्त समिति सदस्य एवं स्थानीय निकाय एवं जेवीवीएनएल के प्रतिनिधि (विशेष आमंत्रित) की बैठक दिनांक 05.04.2024 में तहसील लालसोट में संचालित वैध एवं अवैध आरा मशीनों का सर्वे करने हेतु निम्नानुसार समिति गठित की जाती है —

1. क्षेत्रिय वन अधिकारी लालसोट — नोडल अधिकारी
2. तहसीलदार लालसोट — सदस्य
3. अधिशाषी अधिकारी न0पा0 लालसोट — सदस्य
4. सहायक अभियन्ता जेवीवीएनएल लालसोट — सदस्य
5. कनिष्ठ पर्यावरण अभियन्ता राप्रनिम जयपुर (दक्षिण) — सदस्य
6. थानाधिकारी पुलिस थाना लालसोट — सदस्य

उक्त गठित समिति को निर्देशित किया जाता है कि तहसील लालसोट में संचालित वैध एवं अवैध आरा मशीनों के सर्वे की रिपोर्ट मय फोटोग्रापस (GPS Coordinates) 15 दिवस में अधोहस्ताक्षरकर्ता के समक्ष प्रस्तुत करना सुनिश्चित करें।

उपखण्ड अधिकारी
लालसोट
दिनांक : 08/04/2024

क्रमांक : पीए/एनजीटी/2024/1259-1265

प्रतिलिपि :— निम्न को सूचनार्थ एवं पालनार्थ।

1. श्रीमान जिला कलक्टर महोदय दौसा।
2. क्षेत्रिय वन अधिकारी लालसोट।
3. तहसीलदार लालसोट।
4. अधिशाषी अधिकारी नगरपालिका लालसोट।
5. सहायक अभियन्ता जेवीवीएनएल लालसोट।
6. कनिष्ठ पर्यावरण अभियन्ता राप्रनिम जयपुर (दक्षिण)।
7. थानाधिकारी पुलिस थाना लालसोट।

RajKaj Ref
6536878

Signature valid
उपखण्ड अधिकारी
लालसोट
Digitally signed by Narendra Kumar Meena
Designation : Sub Divisional Officer
Date: 2024.04.08 11:02:00 IST
Reason: Approved

**ANNEXURE-4**

Details of 64 Saw Mill Having Valid Registration From Department of Forest and Their Consent Status.

| Sr. No. | Name of Owner | Village | Tehsil | District | Forest Deptt. Registration No. & Date | Consent Status |
|---|---|---|---|---|---|---|
| 1 | Nathudas Swami S/o Sh. Kalyan Swami | Taleda Jamat | Lalsot | Dausa | 143/09.01.2001 | Valid |
| 2 | Smt. Mamta Swami W/o Sh. Dinesh Swami | Taleda Jamat | Lalsot | Dausa | 248/11.09.2002 | Valid |
| 3 | Sh. Ramvilas Sharma S/o Sh. Ramkishore | Taleda Jamat | Lalsot | Dausa | 144/09.11.2001 | Valid |
| 4 | Sh. Mahesh Kumar Jangid S/o Sh. Govind Narayan Swami | Taleda Jamat | Lalsot | Dausa | 141/09.11.2001 | Valid |
| 5 | Rakesh Sharma S/o Sh. Babu Lal Sharma | Taleda Jamat | Lalsot | Dausa | 201/26.03.2002 | Valid |
| 6 | Mukesh Kumar S/o Sh. Ramrai | Taleda Jamat | Lalsot | Dausa | 245/11.09.2002 | Valid |
| 7 | Sh. Usman Khan S/o Roshan Khan | Taleda Jamat | Lalsot | Dausa | 204/26.03.2002 | Valid |
| 8 | Sh. Arun Kumar S/o Babulal | Taleda Jamat | Lalsot | Dausa | 200/26.03.2002 | Valid |
| 9 | Sh. Prabhu Lal Sharma S/o Sh. Bheru Lal Sharma | Taleda Jamat | Lalsot | Dausa | 207/26.03.2002 | Valid |
| 10 | Sh. Ramotar Sharma S/o Sh. Prabhu Lal Sharma | Taleda Jamat | Lalsot | Dausa | 208/26.03.2002 | Valid |
| 11 | Sh. Om Prakash Soni S/o Sh. Rameshwar Prasad Soni | Taleda Jamat | Lalsot | Dausa | 209/26.03.2002 | Valid |
| 12 | Sh. Rajendra Swami S/o Devadas Swami | Taleda Jamat | Lalsot | Dausa | 230/22.07.2002 | Valid |
| 13 | Sh. Keshari Lal Jangid S/o Moti Lal Jangid, | Taleda Jamat | Lalsot | Dausa | 221/26.03.2002 | Valid |
| 14 | Sh. Badri Lal Saini S/o Sh. Chanda Lal Saini, | Taleda Jamat | Lalsot | Dausa | 140/09.11.2001 | Valid |
| 15 | Sh. Gokul Chand Jangid S/o Keshri Lal Jangid | Taleda Jamat | Lalsot | Dausa | 228/22.07.2002 | Valid |
| 16 | Mahesh Kumar Sharma S/o Sh. Rameshwar Sharma | Taleda Jamat | Lalsot | Dausa | 246/11.02.2002 | Valid |
| 17 | Sh. Hanuman Prasad Sharma S/o Sh. Rambilas | Taleda Jamat | Lalsot | Dausa | 251/11.09.2002 | Valid |
| 18 | Sh. Ramjilal S/o Narayan Jangid | Taleda Jamat | Lalsot | Dausa | 03/20.08.1999 | Valid |
| 19 | Sh. Munna Ansari S/o Sh. Abdullah | Taleda Jamat | Lalsot | Dausa | 212/26.03.2002 | Valid |
| 20 | Sh. Chanda Lal Gurjar S/o Sh. Teepu Lal Gurjar | Taleda Jamat | Lalsot | Dausa | 253/11.09.2002 | Valid |

| | | | | | | |
|---|---|---|---|---|---|---|
| 21 | Sh. Satynarayan jangid S/o Sh. Jagnnath | Taleda Jamat | Lalsot | Dausa | 213/26.03.2002 | Valid |
| 22 | Smt. Sita devi W/o Sh. Rajendra Jangid | Taleda Jamat | Lalsot | Dausa | 229/22.07.2002 | Valid |
| 23 | Sh. Rajendra Kumar S/o Sh. Shyogi Jangid | Taleda Jamat | Lalsot | Dausa | 232/22.07.2002 | Valid |
| 24 | Sh. Jagdish Prasad S/o Sh. Prahlad Jangid | Taleda Jamat | Lalsot | Dausa | 220/26.03.2002 | Valid |
| 25 | Sh. Rajendra Kumar S/o Sh. Shyogi Jangid | Taleda Jamat | Lalsot | Dausa | 215/22.07.2002 | Valid |
| 26 | Sh. Chote lal S/o Sh.Chatru Lal Sain | Taleda Jamat | Lalsot | Dausa | 142/09.11.2001 | Valid |
| 27 | Sh. Kanji S/o Sh. Shankar Sharma | Taleda Jamat | Lalsot | Dausa | 205/26.03.2002 | Valid |
| 28 | Sh. Bhori Lal Jangid S/o Sh. Chotu Ram Jangid | Taleda Jamat | Lalsot | Dausa | 196/26.03.2002 | Valid |
| 29 | Sh. Murari lal S/o Sh. Nandkishor Sharma | Taleda Jamat | Lalsot | Dausa | 250/11.09.2002 | Valid |
| 30 | Sh. Ramjilal Jangid S/o Sh. Moolchand Jangid | Taleda Jamat | Lalsot | Dausa | 262/09.10.2002 | Valid |
| 31 | Sh. Rajendra Sharma S/o Sh. Shankar lal Sharma | Kothun Road,Taleda Jamat | Lalsot | Dausa | 227/22.07.2002 | Valid |
| 32 | Sh. Dinesh Swami S/o Sh. Gopaldas Swami | Taleda Jamat | Lalsot | Dausa | 249/11.09.2002 | Valid |
| 33 | Sh. Khemraj Gurjar S/o Sh. Teepulal Gurjar | Taleda Jamat | Lalsot | Dausa | 145/09.11.2002 | Valid |
| 34 | Arjun Kumar Sharma S/o Rameshwar Prasad Sharma, | Taleda Jamat | Lalsot | Dausa | 243/11.09.2002 | Valid |
| 35 | Devdas Swami S/o Sh. Dhanidas Swami, | Kothun Road, Taleda Jamat | Lalsot | Dausa | 217/26.03.2002 | Valid |
| 36 | Sh. Ramful Pahadia S/o Sh. Jhuthalal | Kothun Road, Taleda Jamat | Lalsot | Dausa | 206/26.03.2002 | Valid |
| 37 | Raju Khatik S/o Sh. Jhuthalal | Kothun Road, Taleda Jamat | Lalsot | Dausa | 236/22.07.2002 | Valid |
| 38 | Naveen Kumar Jaimni S/o Sh. Radheshyam Sharma | Taleda Jamat | Lalsot | Dausa | 202/11.09.2002 | Valid |
| 39 | Sanwalram Mali S/o Sh. Gordha Lal | Kothun Road, Taleda Jamat | Lalsot | Dausa | 216/26.03.2002 | Valid |
| 40 | Ramji Lal S/o Sh. Shravan Lal Jangid | Kothun Road, Taleda Jamat | Lalsot | Dausa | 211/26.03.2002 | Valid |
| 41 | Hemraj Jangid S/o Sh. Radhey Shayam Jangid | Kothun Road, Taleda Jamat | Lalsot | Dausa | 210/26.03.2002 | Valid |
| 42 | Babulal Jangid S/o Sh. Ramgopal | Kothun Road, Taleda Jamat | Lalsot | Dausa | 203/26.03.2002 | Valid |
| 43 | Sitaram Jangid S/o Sh. Jagannath | Kothun Road, Taleda Jamat | Lalsot | Dausa | 214/26.03.2002 | Valid |
| 44 | Sh. Kishore Saini S/o Sh. Dhanna Lal Saini | Taleda Jamat | Lalsot | Dausa | 37/03.04.2000 | Valid |
| 45 | Late Sh. Jalimdas Swami S/o Sh. Meetha Lal | Kothun Road, Taleda Jamat | Lalsot | Dausa | 247/11.09.2002 | Valid |

| | | | | | | |
|---|---|---|---|---|---|---|
| 46 | Omprakash Jangid S/o Sh. Naryan Jangid | Sanwasa | Lalsot | Dausa | 234/22.07.2002 | Valid |
| 47 | Sh. Prakash das Swami S/o Sh. Kedar Swami | Taleda Jamat | Lalsot | Dausa | 231/22.07.2002 | Valid |
| 48 | Sh. Babulal S/o Ramsahay Jangid | Khemawas, Taleda Jamat | Lalsot | Dausa | 233/22.07.2002 | Valid |
| 49 | Sh. Ramprasad Jangid W/o Sh. Gopi lal Jangid | Kothun Road, Taleda Jamat | Lalsot | Dausa | 197/26.03.2002 | Valid |
| 50 | Smt. Narmada devi W/o Sh. Badri Nath Jangid | Chandpar, Taleda Jamat | Lalsot | Dausa | 199/26.03.2002 | Valid |
| 51 | Sh. Kamla Devi W/o Sh. Chitermal Saini | Taleda Jamat | Lalsot | Dausa | 258/24.09.2002 | Valid |
| 52 | Sh. Rajesh kumar Jangid S/o Sh. Suvalal Jangid | Chandpar, Taleda Jamat | Lalsot | Dausa | 219/26.03.2002 | Valid |
| 53 | Sh. Suresh Kumar Sharma S/o Sh. Ramjilal Sharma | Salgrampura, Taleda Jamat | Lalsot | Dausa | 259/24.09.2002 | Valid |
| 54 | Sh. Ismail Khan S/o Sh. Habib Khan | Taleda Jamat, | Lalsot | Dausa | 244/11.09.2002 | Closure Direction Issued On 22.07.2024 |
| 55 | Sh. Roopnarayan S/o Sh. Nandaram Koli | Didwana | Lalsot | Dausa | 99/23.02.2001 | Closure Direction Issued On 22.07.2024 |
| 56 | Sh. Manohar S/o Sh. Moolchand | Kothun Road, Taleda Jamat | Lalsot | Dausa | 264/09.10.2002 | Closure Direction Issued On 22.07.2024 |
| 57 | Sh. Ramesh chand S/o Sh. Surajmal | Taleda Jamat | Lalsot | Dausa | 198/26.03.2002 | Closure Direction Issued On 22.07.2024 |
| 58 | Sh. Ramkishor Jangid S/o Narayan Jangid | Kothun Road, Taleda Jamat | Lalsot | Dausa | 218/26.03.2002 | Closure Direction Issued On 22.07.2024 |
| 59 | Radhey Shyam Sharma S/o Sh. Gangasahay, | Taleda Jamat | Lalsot | Dausa | 252/11.09.2002 | Closure Direction Issued On 22.07.2024 |
| 60 | Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa | Taleda Jamat | Lalsot | Dausa | 222/26.03.2002 | Closure Direction Issued On 22.07.2024 |
| 61 | Sh. Ramswaroop S/o Sh.Shiv Sahay Jangid | Shyampura, Taleda Jamat | Lalsot | Dausa | 261/09.10.2002 | Closure Direction Issued On 22.07.2024 |
| 62 | Sh. Narendra Sharma S/o Sh. Heera lal Sharma | Khan Bhankri | Lalsot | Dausa | 189/26.02.2002 | Closure Direction Issued On 22.07.2024 |
| 63 | Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid | Kaluwas, Taleda Jamat | Lalsot | Dausa | 235/22.07.2002 | Closure Direction Issued On 22.07.2024 |
| 64 | Sh. Usman Ali S/o Sh. Abdul Gafur | Taleda Jamat | Lalsot | Dausa | 263/09.10.2002 | Closure Direction Issued On 22.07.2024 |

| | |
|---|---|
| **Total Saw Mill** | **64** |
| Valid Consent | 53 |
| Closure Direction | 11 |

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 821 - 826 Date: 22/07/2024

**M/s Sh. Manohar S/o Sh. Moolchand (Licence No. 264/09.10.2002)**
**Kothun Road, Taleda Jamat, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 25 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Manohar S/o Sh. Moolchand** at **Kothun Road, Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Manohar S/o Sh. Moolchand, Kothun Road, Taleda Jamat, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Manohar S/o Sh. Moolchand, Kothun Road, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer o/c

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment



**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 827 - 832 Date: 22/07/2024

**M/s Sh. Ramesh chand S/o Sh. Surajmal (Licence No. 198/26.03.2002)**
**Taleda Jamat, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 26 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Ramesh chand S/o Sh. Surajmal** at **Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Ramesh chand S/o Sh. Surajmal, Taleda Jamat, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Ramesh chand S/o Sh. Surajmal, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer
o/c

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 833 - 838 Date: 22/07/2024

**M/s Sh. Ramkishor Jangid S/o Narayan Jangid (Licence No. 218/26.03.2002)**
**Kothun Road, Taleda Jamat, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 27 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Ramkishor Jangid S/o Narayan Jangid** at **Kothun Road, Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Ramkishor Jangid S/o Narayan Jangid, Kothun Road, Taleda Jamat, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Ramkishor Jangid S/o Narayan Jangid, Kothun Road, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer
o/c

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

67

**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 839 - 844 Date: 22/07/2024

**M/s Radhey Shyam Sharma S/o Sh. Gangasahay, (Licence No. 252/11.09.2002)**
**Taleda Jamat, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 47 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Radhey Shyam Sharma S/o Sh. Gangasahay,** at **Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Radhey Shyam Sharma S/o Sh. Gangasahay,, Taleda Jamat, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
O/C

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Radhey Shyam Sharma S/o Sh. Gangasahay,, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer
O/C

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

69

**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 845 - 850 Date: 22/07/2024

**M/s Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa (Licence No. 222/26.03.2002)**
**Taleda Jamat, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 48 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa** at **Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa, Taleda Jamat, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
O/C

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer O/C

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

(31)

**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 851 - 856 Date: 22/07/2024

**M/s Sh. Ramswaroop S/o Sh.Shiv Sahay Jangid (Licence No. 261/09.10.2002)**
**Shyampura, Taleda Jamat, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 59 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Ramswaroop S/o Sh.Shiv Sahay Jangid** at **Shyampura, Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Ramswaroop S/o Sh.Shiv Sahay Jangid, Shyampura, Taleda Jamat, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Ramswaroop S/o Sh.Shiv Sahay Jangid, Shyampura, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer
o/c

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment



**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 809 - 814 Date: 22/07/2024

**M/s Sh. Ismail Khan S/o Sh. Habib Khan (Licence No. 244/11.09.2002)**
**Taleda Jamat,, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 8 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Ismail Khan S/o Sh. Habib Khan** at **Taleda Jamat,, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Ismail Khan S/o Sh. Habib Khan, Taleda Jamat,, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
O/C

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Ismail Khan S/o Sh. Habib Khan, Taleda Jamat,, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer O/C

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

75

**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 815 - 820 Date: 22/07/2024

**M/s Sh. Roopnarayan S/o Sh. Nandaram Koli (Licence No. 99/23.02.2001)**
**Didwana, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 21 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Roopnarayan S/o Sh. Nandaram Koli** at **Didwana, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Roopnarayan S/o Sh. Nandaram Koli, Didwana, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Roopnarayan S/o Sh. Nandaram Koli, Didwana, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer
o/c

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

77

**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 857 - 862 Date: 22/07/2024

**M/s Sh. Narendra Sharma S/o Sh. Heera lal Sharma (Licence No. 189/26.02.2002)**
**Khan Bhankri, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 60 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Narendra Sharma S/o Sh. Heera lal Sharma** at **Khan Bhankri, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Narendra Sharma S/o Sh. Heera lal Sharma, Khan Bhankri, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Narendra Sharma S/o Sh. Heera lal Sharma, Khan Bhankri, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer o/c

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment



Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 863 - 868 Date: 22/07/2024

**M/s Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid (Licence No. 235/22.07.2002)**
**Kaluwas, Taleda Jamat, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 62 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid** at **Kaluwas, Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment



Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid, Kaluwas, Taleda Jamat, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid, Kaluwas, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer o/c

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

**Registered Post/E-mail**

No. RPCB/RO-JP(S)/LEG-43/ 869 - 874 Date: 22/07/2024

**M/s Sh. Usman Ali S/o Sh. Abdul Gafur (Licence No. 263/09.10.2002)**
**Taleda Jamat, Tehsil - Lalsot,**
**District - Dausa.**

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.
Reference:- This office Show Cause Notice No. 67 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Usman Ali S/o Sh. Abdul Gafur** at **Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Regional Office (South)
**Rajasthan State Pollution Control Board**
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

LiFE Lifestyle for Environment

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Usman Ali S/o Sh. Abdul Gafur, Taleda Jamat, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Usman Ali S/o Sh. Abdul Gafur, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer
o/c

अति आवश्यक 83

राजस्थान सरकार

# कार्यालय कलक्टर एवं जिला मजिस्ट्रेट, दौसा

क्रमांक/विधि/(NGT)/2024/1346-1347 दिनांकः 9/07/2024

1. उप वन संरक्षक, दौसा।
2. उपखण्ड अधिकारी लालसोट।

16/7/24

विषयः- माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) मध्य क्षेत्र पीठ भोपाल द्वारा (O.A. No.) मूल आवेदन संख्या 200/2023(CZ) में पारित आदेश दिनांक 04.01.2024 के संबंध में।

प्रसंगः- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय (दक्षिण), राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर के पत्रांक 560-564 दिनांक 01.07.2024 के क्रम में

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र द्वारा अवगत कराया हैं कि माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) मध्य क्षेत्र पीठ भोपाल के (O.A. No.) मूल आवेदन संख्या 200/2023(CZ) में पारित आदेश दिनांक 04.01.2023 की पालना में माननीय न्यायाधिकरण द्वारा प्रकरण में संयुक्त जांच रिपोर्ट दिनांक 25.07.2024 से पूर्व जमा कराने हेतु निर्देशित किया गया हैं।

अतः निर्देशित किया जाता हैं कि आपके द्वारा उक्त प्रकरण में अवैध आरा मशीनों के विरूद्ध की गई नियमानुसार कार्यवाही की रिपोर्ट जोइंट एवं क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय (दक्षिण), राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर-302017 को अविलम्ब भिजवाते हुए की गई कार्यवाही से इस कार्यालय को अवगत कराया जाना सुनिश्चित करें।

संलग्नः- उपरोक्तानुसार।

जिला कलक्टर,
दौसा

क्रमांक/विधि/(NGT)/2024/1348 दिनांकः 9/07/2024

प्रतिलिपिः- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः-

1. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय (दक्षिण), राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर।

जिला कलक्टर,
दौसा

RajKaj Ref
3772620

Signature valid
Digitally signed by Devendra Kumar
Designation: Collector & District Magistrate
Date: 2024.07.09 13:58:41 IST
Reason: Approved

Email I'd:- dirdausa144@gmail.com (Legal Section, Room No. 144)

Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle
Jaipur
Phone: 0141-4068311 Fax: 5159699
Registered

**ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 FOR SMALL SCALE / TINY INDUSTRIES UNDER GREEN CATEGORY UPTO AN INVESTMENT OF RS. 5.00 CRORES.**

**File No :** **F(Tech)/Dausa(Lalsot)/2751(1)/2024-2025/1558-1559**

**Order No :** **2024-2025/Jaipur (S)/13812**

**From :** **Date : 10/09/2024**

Regional Officer[ Jaipur (S) ]
Rajasthan State Pollution Control Board,
8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle, Jaipur

**To,**

M/s MANOHAR LAL JANGID (UnitID:135136)
SARASWATI VIHAR KOTHUN ROAD TEHSIL LALSOT , LALSOT Tehsil:Lalsot
District:Dausa

I / We hereby acknowledge the receipt, in this office, on 21/05/2024 of your application dated **21/05/2024** for **Consent to Establish** for (project / process / activity name) **manohar lal jangid** under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981** having capital cost of the project Rs. **9.65 Lacs** duly filled in and accompanied by prescribed fee Rs. **1,500.00** and requisite documents.

This acknowledgement of the consent application shall be treated as **Consent to Establish**, of the State Board, under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981** ,to **Consent to Establish** your industry at **SARASWATI VIHAR KOTHUN ROAD TEHSIL LALSOT LALSOT IND.AREA , LALSOT Tehsil:Lalsot District:Dausa** and there would be no need for the industry to obtain periodical renewal of consent, till such time the unit modifies / changes its processes provided that -

1.The acknowledgement shall be subject to the provisions of the Water (Prevention & Control of Pollution) Act,1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
2.This acknowledgement will not be used as an evidence for ascertaining the land title and its use.
3.The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, prescribed under any other law or instrument, for the time being in force and the directions passed by the Hon'ble Courts.
4.The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.
5.The Industry falls under **Green Category - Saw Mill** as per Head Office Order No. F.14(23) Policy/RPCB/Plg./153-189 dated 02/06/2020.

**Specific Condition :** **666**

1 That this Consent to Establish/Acknowledgement is granted to permit / license of Sh. Manoharlal Jangid S/o Sh. Moolchand Jangid (Saw Mill 39") by Deputy Conservator of Forest (DCF), Department of Forest, Dausa.

2 1 i. That this acknowledgement/CTE is being issued for the Saw Mill @ 03 QTL/Day at Khasra No. 4115/131, Saraswati Vihar, KOTHUN ROAD, Tehsil:Lalsot District:Dausa .
ii. That unit shall not install any source of air pollution (except 05KVA DG Set) without obtaining the prior permission from the State Board.
iii. That the total capital investment in the project (without depreciation) shall not exceed Rs. 09.65 Lacs including land, building, plant & machinery.
iv. That trade effluent shall neither be generated nor discharged and the industry shall maintain zero discharge inside & outside the premises.
v. That the unit shall carry out all activities/ operations within covered shed and suitable air pollution control arrangements will be installed to control fugitive air emissions generated from the process or handling of raw materials.
vi. That the unit shall dispose its domestic waste water in scientific manner to avoid water pollution in and around the area.
vii. That the unit shall comply with the standards as prescribed vide MoEF Notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
viii. That the unit shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
ix. That the applicant/industry/process/project shall have to comply with the provisions of Water (Prevention & Control of Pollution) Act'1974; Air (Prevention & Control of Pollution) Act'1981 & Environment (Protection) Act'1986 & the standards prescribed there under along with the general guidelines and/or directions issued by the Central Pollution Control Board or the Rajasthan State Pollution Control Board time to time.
x. That this acknowledgement/CTE is issued to the unit on the basis of documents submitted by the applicant, if any discrepancies are found in the document /facts submitted by the unit then the acknowledgement letter shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
xi. That this acknowledgement/CTE shall cease to be valid in case of any change in product/process/operation/raw material/ capacity/ area or in information/document submitted/uploaded at the time of seeking consent.
xii. That the industry shall maintain plantation at least in the 33% of total area, using concept of the social forestry and development of green belt outside the project premises in adjacent areas wherever adequate land is not available within the industrial premises.
xiii. That this acknowledgement/CTE is being issued on the basis of documents/ information uploaded by the applicant/industry /process/ project. The liability of veracity and correctness of the uploaded document/information shall solely be of the applicant only.

This acknowledgement is in accordance with the directions issued by the Central Pollution Control Board vide letter no. B - 29014/1/90/PCI - I/17793 dated 21-10-1992.

**Regional Officer[ Jaipur (S) ]**

**Copy To :**

1 Master File.

**Regional Officer[ Jaipur (S) ]**

# कार्यालय क्षेत्रीय वन अधिकारी,लालसोट

क्रमांक एफ( )/आरामशीन/क्षेवअ/2025-26/ 774 775 दिनांकः- 24/7/25

निगमित:-

श्रीमान उपखण्ड अधिकारी एवं उपखण्ड
मजिस्ट्रेट, लालसोट जिला – दौसा

विषय- माननीय NGT भोपाल के निर्णयों की अनुपालना में अवैध आरामशीनो पर की गई कार्यवाही की सूचना भिजवानें बाबत।

महोदय

उपरोक्त विषयान्तर्गत निवेंदन है कि माननीय राष्ट्रीय हरित प्राधिकरण NGT भोपाल के निर्णयों की अनुपालना में रेंज अधीन तहसील लालसोट में संचालित वैध व अवैध आरामशीनों के सर्वे हेतु 06 सदस्यीय टीम गठित की गई जिसमें क्षेत्रीय वन अधिकारी लालसोट, तहसीलदार लालसोट, थानाधिकारी लालसोट, अधिशाषी अधिकारी नगर पालिका लालसोट, सहायक अभियन्ता JVVNL लालसोट, कनिष्ठ पर्यावरण अभियन्ता रा.प्र.नि.म. जयपुर दक्षिण ने संयुक्त रूप से वैध एवं अवैध आरामशीनो की सर्वे रिपोर्ट मय फोटो ग्राफ्स GPS- कॉर्डिनेटस, विद्युत कनेक्शन, खसरा नम्बर एवं अन्य आवश्यक जानकारी जुटाई गई। सभी आरामशीनों का संयुक्त सर्वे कार्य पूर्ण हो जाने पर संयुक्त सर्वे रिपोर्ट के आधार पर माननीय NGT भोपाल के निर्णयों की अनुपालना में तथा श्रीमान उप वन संरक्षक दौसा एवं श्रीमान उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट, लालसोट के निर्देशों की पालना में अवैध आरामशीनों पर दिनॉक 09.06.2025 को 05 अवैध आरामशीनो तथा दिनॉक 19.072025 को 15 अवैध आरामशीनों तथा दिनॉक 22.07.2025 को 13 अवैध आरामशीनो पर राजस्थान वन अधिनियम 1953 की धारा 41 एवं तदर्थ राजस्थान वन उपज ( आरामिलों की स्थापना एवं नियमन ) नियम 1983 के नियम 3 (ii) (iv) (v) एवं नियम 4,7,11 के नियमों/प्रावधानों का उल्लंघन करने पर नियमानुसार सीज की कार्यवाही कर कब्जे सरकार ली गई सम्पति/सामान पर सीजर मार्का लगाकर, चैन व ताला लगाया जाकर कपडे से सिलाई कर चपडी पर कार्यालय सीजर ठप्पा लगाकर कार्यवाही की गई।

सीज की गई सभी 33 अवैध आरामशीनों के संचालकों को बिना अनुमति सील हटाये जाने पर मुकदमा दर्ज करवाये जाने हेतु सूचित कर सील नहीं हटाये जाने हेतु पाबंद कीया गया। सभी अवैध आरामशीन संचालकों/मालिकों को नियमानुसार कम्पाउण्ड एवं न्यायालय में इस्तगासा हेतु सीज की गई सभी 33 अवैध आरामशीनों के संचालकों को, की गई कार्यवाही/वसूली की नेट प्रजेन्ट वेल्यू व अन्य आंकलन की गई राशि का विवरण संलग्न सूची अनुसार डी.डी. प्राप्त कर रिवोल्वरी फण्ड वाई रेगुलेशन ऑफ पुअर वेस्ड इण्डस्ट्रीज राजस्थान के खातें में जमा करवाने हेतु पाबंद कर दिया गया है।

संलग्न: सीज की गई 33 अवैध आरामशीनों की सूची।

भवदीय

( रामकिशन मीना )
क्षेत्रीय वन अधिकारी
लालसोट

क्रमांकः सम( )/2025-26/ दिनांकः-

प्रतिलिपी :- श्रीमान् उप वन संरक्षक महोदय दौसा को सूचनार्थ।

dc
क्षेत्रीय वन अधिकारी
लालसोट

PDF Scanner ACE Scanner

## सीज की गई अवैध 669 शीनों की सूची

| क्रस | नाम आरामशीन मालिक वलदियत व सकूनत | स्थापित स्थान | स्थापित वर्ष | संचालन माध्यम | क्षमता | | अब तक की गई कार्यावाही का विवरण FIR NO / DATE |
|---|---|---|---|---|---|---|---|
| | | | | | HP | आरामशीन साइज इंच में | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1 | मुरारी लाल पुत्र दुर्गालाल शर्मा नि.– तालेडा जमात लालसोट | देवली मोड जमात लालसोट | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/04 दिनांक 09.06.2025 |
| 2 | कैलाश चन्द पुत्र दुर्गालाल शर्मा नि.– तालेडा जमात लालसोट | देवली मोड जमात लालसोट | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/05 दिनांक 09.06.2025 |
| 3 | संतोष पुत्र घनश्याम शर्मा नि – तालेडा जमात लालसोट | देवली मोड जमात लालसोट | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/06 दिनांक 09.06.2025 |
| 4 | माधव पुत्र दुर्गालाल शर्मा नि – तालेडा जमात लालसोट | देवली मोड जमात लालसोट | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/07 दिनांक 09.06.2025 |
| 5 | श्याम शर्मा पुत्र घासीलाल शर्मा नि.– तालेडा जमात लालसोट | देवली मोड जमात लालसोट | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/08 दिनांक 28.06.2025 |
| 6 | रामकेश सैनी पुत्र चौथमल सैनी नि.–देवली मोड जमात लालसोट | देवली मोड जमात लालसोट | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/09 दिनांक 19.07.2025 |
| 7 | बाबूलाल सैनी पुत्र प्रभूलाल सैनी नि. – चॉदसेन सालगरामपुरा | देवली मोड जमात लालसोट | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/10 दिनांक 19.07.2025 |
| 8 | बाबूलाल सैनी पुत्र प्रभूलाल सैनी नि. – चॉदसेन सालगरामपुरा | देवली मोड जमात लालसोट | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/11 दिनांक 19.07.2025 |
| 9 | गोपाल सैनी पुत्र रेवडमल सैनी नि. – देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/12 दिनांक 19.07.2025 |
| 10 | भजनलाल सैनी पुत्र मंगलराम सैनी नि. – देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 42 इंच | 02/13 दिनांक 19.07.2025 |
| 11 | रामखिलाडी सैनी पुत्र केशरीलाल सैनी नि – देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/14 दिनांक 19.07.2025 |
| 12 | विष्णु कुमार सैनी पुत्र रामखिलाडी सैनी नि. –डिडवाना | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/15 दिनांक 19.07.2025 |
| 13 | हसाराज सैनी पुत्र कमलेश सैनी नि. – देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/16 दिनांक 19.07.2025 |
| 14 | रामखिलाडी सैनी पुत्र केशरीलाल सैनी नि – देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 10 | 39 इंच | 02/17 दिनांक 19.07.2025 |
| 15 | अशोक सैनी पुत्र कानाराम सैनी नि. – देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/18 दिनांक 19.07.2025 |
| 16 | सुरेश सैनी पुत्र रेवडमल सैनी नि – चॉदसेन | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/19 दिनांक 19.07.2025 |

PDF Scanner ACE Scanner

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | रामसिंह माली पुत्र रामूलाल माली नि. – गंगापुर | देवली मोड जमात | 2022 670 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/20 दिनांक 19.07.2025 |
| | राजेश सैनी पुत्र रेवडमल सैनी नि. – चॉदसेन सालगरामपुरा | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/21 दिनांक 19.07.2025 |
| 19 | घनश्याम मीना पुत्र रामधन मीना नि. – गिर्जापुरा | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/22 दिनांक 19.07.2025 |
| 20 | सुनिल सैनी पुत्र पप्पूलाल सैनी नि. – देवली गोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/23 दिनांक 19.07.2025 |
| 21 | हीरालाल सैनी पुत्र श्री मांगीलाल सैनी नि. देवली मोड | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/24 22.07.2025 |
| 22 | पप्पूलाल पुत्र श्री घनश्याम मीना लाडपुरा | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/25 22.07.2025 |
| 23 | रामकेश मीना पुत्र श्री जयराम मीना देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/26 22.07.2025 |
| 24 | भरतलाल पुत्र श्री लाल्या मीना नि. नांगल | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/27 22.07.2025 |
| 25 | रामजीलाल पुत्र श्री मीठालाल मीना देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/28 22.07.2025 |
| 26 | हंसराज मीना पुत्र श्रीहरसाय मीना नि0देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/29 22.07.2025 |
| 27 | शम्भूमीना पुत्र श्री कल्याण मीना देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/30 22.07.2025 |
| 28 | विनोद सैनी पुत्र श्री ताराचन्द सैनी जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/31 22.07.2025 |
| 29 | पप्पू लाल पुत्र श्री हजारी सैनी देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/32 22.07.2025 |
| 30 | कमलेश पुत्र श्री जन्सीराम मीना उगरियावास | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 39 इंच | 02/33 22.07.2025 |
| 31 | रामकेश सैनी पुत्र श्री बाबूलाल सैनी मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/34 22.07.2025 |
| 32 | विश्राम मीना पुत्र श्री रामखिलाडी मीना देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 36 इंच | 02/35 22.07.2025 |
| 33 | सीताराम मीना पुत्र श्री हरिराम मीना देवली मोड जमात | देवली मोड जमात | 2022 | विद्युत मोटर /इंजन | 7.5 | 42 इंच | 02/36 22.07.2025 |

(रामकिशन मीना)
क्षेत्रीय वन अधिकारी
लालसोट

PDF Scanner ACE Scanner

# वन विभाग ने 15 अवैध आरा मशीनें की सीज

लालसोट के समीप देवली रोड पर अवैध आरा मशीन को सीज करते वन विभाग के अधिकारी।

## सील हटाने पर मुकदमा दर्ज कराने की चेतावनी

लालसोट. वन विभाग की टीम ने शनिवार को कार्रवाई करते हुए अवैध रूप से संचालित 15 आरा मशीनों को सीज किया है। विभाग की कार्रवाई से अवैध आरामशीन संचालकों में हड़कंप मच गया एवं अधिकारियों ने सील हटाने पर मुकदमा दर्ज कराने की चेतावनी भी दी है।

रेंजर रामकिशन मीना ने बताया कि डीएफओ एवं एसडीओ के निर्देशों की पालना में शहर के देवली रोड पर एक बड़े भूखण्ड पर अवैध रूप से संचालित आरा मशीनों को सीज करने के लिए शुक्रवार को फोरेस्टर गिरधारीलाल मीना, भगवानसहाय महावर, चन्द्रभान शर्मा, वन रक्षक अशोक मीना, धर्मेन्द्र सिरा, सुमेरसिंह, सहायक वनपाल हेमलता मीना, शर्मिला मीना, सुमन लाई मीना, वन रक्षक सीमा मीना, वन मित्र हंसराज मीना की टीम गोके पर पहुंचे। जहां जांच में एक भी मशीन संचालक के पास वैध दस्तावेज नहीं मिले। इस पर टीम ने गोके पर ही उक्त 15 आरा मशीनों को सीज करने की कार्रवाई को अंजाम दिया। उन्होंने बताया कि आगे भी यह अभियान जारी रहेगा एवं अवैध रूप से संचालित सभी आरा मशीनों को सीज किया जाएगा।(नि.प्र.)

20/07/2025 | Dausa | Page : 17
Source : https://epaper.patrika.com/





# 13 अवैध आरामशीनें सीज की

लालसोट. शहर के आसपास बड़ी संख्या में संचालित अवैध आरा मशीनों के खिलाफ वन विभाग का अभियान जारी है, गत 19 जुलाई को 15 अवैध आरामशीनें सीज करने के दो दिन बाद एक बार पुनः मंगलवार को 13 अवैध आरा मशीनों का सीज किया गया हैं। दो दिनों के अंतराल में दो दर्जन से अधिक आरामशीन सीज करने से अवैध रुप से संचालित आरामशीनों के संचालकों में हड़कंप मच हुआ हैं। रेंजर रामकिशन मीना ने बताया कि मंगलवार को फोरेस्टर भगवानसहाय महावर, सहायक वनपाल हेमलता मीना, शर्मिला मीना, वन रक्षक अशोक मीना, धर्मेन्द्र सिर्रा, मोहनलाल रैगर, सुमेर सिंह मीना की टीम ने देवली रोड के पास संचालित 13 अवैध आरामशीनों को सीज किया गया है। सीज करने की कार्रवाई के दौरान यह भी चेतावनी दी गई कि यदि सील हटाकर दोबारा संचालन किया गया तो ऐसा करने वालों के खिलाफ मुकदमे दर्ज कराए जाएंगे।

उन्होंने बताया कि अवैध आरा मशीनों के खिलाफ विभाग द्वारा यह कार्रवाई आगे भी निरंतर जारी रहेगी। (नि.प्र.)

23/07/2025 | Dausa | Page : 14
Source : https://epaper.patrika.com/

दौड़ रही खटारा बसें

दरा : माहावर

भली खबर

# बरसा

# वन विभाग ने 15 अवैध आरा मशीनें की सीज

सील हटाने पर मुकदमा दर्ज कराने की चेतावनी

PDF Scanner ACE Scanner

672

ANNEXURE R91

कार्यालय सहायक अभियन्ता (अ.प्रथम) जयपुर डिस्कॉम लालसोट

कमांक:–स.अ. / अ.प्र / लालसोट / उपभोक्ता शाखा / प्रे. ५५०४ दिनांक 25/08/25

श्री–KAMLESH

पुत्र श्री–GHASILAL MEENA

ग्राम– TALEDA JAMAT JAMAT LALSOT

तहसील– लालसोट, जिला– दौसा

विषय:– माननीय NGT भोपाल के निर्णय एवं क्षेत्रिय वन अधिकारी लालसोट के निर्देशो की पालना मे विद्युत कनेक्शन विच्छेद करने बाबत्।

उपरोक्त विषय मे लेख है कि आपको इस कार्यालय द्वारा एक SIP/NDS विद्युत कनेक्शन जारी किया गया है जिसका खाता सं. 18051783 है। आप द्वारा कनेक्शन लेते समय आवेदन पत्र मे उक्त विद्युत कनेक्शन आटा चक्की के प्रयोजन हेतु लेने हेतु लिखा गया एवं सम्बन्धित दस्तावेज (उद्योग आधार) भी आटा चक्की का ही लगाया गया लेकिन आप द्वारा उक्त SIP/NDS विद्युत कनेक्शन का उपयोग आवेदित श्रेणी मे न करके आरामशीन के उपयोग मे कर रहे है। अतः आप द्वारा इस प्रकार गलत श्रेणी मे विद्युत कनेक्शन का उपयोग करके निगम को गुमराह करने की श्रेणी मे आता है। इस संदर्भ मे आपके द्वारा आरामशीन से सम्बन्धित वैध दस्तावेज पत्र प्राप्ति के 7 दिवस के अन्दर प्रस्तुत कर सकते है अन्यथा सात दिवस पश्चात् आपका विद्युत कनेक्शन विच्छेद (DC) किया जावेगा।

सुचित रहें।

सहायक अभियन्ता (अ.प्रथम
जयपुर डिस्कॉम लालसोट

# कार्यालय अधिशाषी अभियन्ता (पवस) लालसोट
## जयपुर विधुत वितरण निगम लिमिटेड

Mob.No 9414022937
Gmail ID. xenjpdlst@gmail.com

क्रमांक :– जे.पी.डी./अ.अ./पवस/लालसोट/संस्थापन/ प्रे. 475 दिनांक 24.07.2025

श्रीमान् क्षेत्रिय अधिकारी,
राजस्थान राज्य प्रदुषण नियंत्रण बोर्ड
सीकर रोड़, जयपुर

विषय :– आरा मशीनो पर कार्यवाही कर सूचना/पालना रिपोर्ट भिजवाने बाबत्।
संदर्भ :– आपके कार्यालय के पत्रांक RPCB/POJP/S/LeG-43/419 दिनांक 13.06.25.

उपरोक्त विषय मे लेख है कि इस विद्युत खण्ड के अन्तर्गत निम्नलिखित 10 व्यक्तियों द्वारा अवैद्य रूप से आरा मशीनें संचालित किये जाने पर इनके विद्युत कनेक्शनों को विच्छेद करने हेतु सूची संदर्भित पत्रांक के माध्यम से भिजवायी गयी थी, जिनमें से 03 कनेक्शनों को विच्छेद कर इस कार्यालय के पत्रांक 383 दिनांक 03.07.2025 के द्वारा आपके कार्यालय को पालना रिपोर्ट भिजवायी जा चुकी है साथ ही क्रमांक 04 पर अंकित श्री रामकिशोर पुत्र श्री नारायण जांगिड़, तालेड़ा जमात् द्वारा 02 नं. विद्युत कनेक्शन से आरा मशीन संचालित थी इन दोनों ही कनेक्शनों को विच्छेद कर दिया गया है इस प्रकार कुल 04 नं. कनेक्शनों का विद्युत सम्बन्ध विच्छेद किये जा चुके है तथा शेष 07 नं. पर वन विभाग, लालसोट के साथ संयुक्त रूप से जांच करने पर पाया गया कि इन नामों से विद्युत निगम द्वारा कोई भी विद्युत कनेक्शन जारी नही किये हुये है। इनमें से कुछ बन्द व कुछ डीजल इंजन से संचालित पायी गयी थी।

| SR N | Name of owner | Licence no and dt. | Direction for closure dt. | actin taken report by Aen A-1 jvvnl Lalsot |
|---|---|---|---|---|
| 1 | M/s sh. ismail khan s/o habib khan, Taleda jamat, Teh. Lalsot | 244/11-09-2002 | 22-07-2024 | A/c-18051750 उक्त विद्युत कनेक्शन 16.05.2025 को विच्छेद किया गया |
| 2 | M/s sh. Roopnaryan s/o nanda ram, didwana, Teh. Lalsot | 99/23-02-2001 | 22-07-2024 | उक्त विद्युत कनेक्शन इस कार्यालय से सम्बन्धित नही है। |
| 3 | M/s sh. Ramesh s/o surajmal, Taleda jamat, Teh. Lalsot | 198/26-03-2002 | 22-07-2024 | इस नाम से विद्युत कनेक्शन नही है। |
| 4 | M/s sh. Ramkishor s/o naryan jangid, Taleda jamat, Teh. Lalsot | 218/26-03-2002 | 22-07-2024 | A/c-18051700 & 18051696 उक्त दौनों विद्युत कनेक्शनों को 16.05.2025 को विच्छेद किया गया |
| 5 | M/s sh. Radhey shyam sharma s/o ganga shai, Taleda jamat, Teh. Lalsot | 252/11-09-2002 | 22-07-2024 | A/c-18051682 उक्त विद्युत कनेक्शन 16.05.2025 को विच्छेद किया गया |

Scanned by CamScanner

| | | | | |
|---|---|---|---|---|
| 6 | M/s ramnaryan jangid s/o genda lal, sanwasa, Taleda jamat, Teh. Lalsot | 222/26-03-2002 | 22-07-2024 | इस नाम से विद्युत कनेक्शन नही है। |
| 7 | M/s sh. Ramshroop s/o shivshai jangid, Taleda jamat, Teh. Lalsot | 261/09-10-2002 | 22-07-2024 | इस नाम से विद्युत कनेक्शन नही है। |
| 8 | M/s sh. Narendra sharma s/o heera lal sharma, khan bhankri, | 189/26-02-2002 | 22-07-2024 | इस नाम से विद्युत कनेक्शन नही है। |
| 9 | M/s sh. Babu lal jangid s/o ramshroop jangid, kaluwas, Teh. Lalsot | 235/22-07-2002 | 22-07-2024 | इस नाम से विद्युत कनेक्शन नही है। |
| 10 | M/s sh. Usman ali s/o abdul gafur, Taleda jamat, Teh. Lalsot | 263/09-10-2002 | 22-07-2024 | इस नाम से विद्युत कनेक्शन नही है। |

अधिशाषी अभियन्ता (पवस)
जयपुर डिस्कॉम लालसोट

Scanned by CamScanner

घर घर औषधि योजना

Azadi Ka Amrit Mahotsav

# कार्यालय उप वन संरक्षक, दौसा

(कलेक्ट्रेट के पास, खांन भांकरी रोड, दौसा, 303303 (Phone & Fax No. 01427-223304, Email-dcf.dausa.forest@rajasthan.gov.in))

क्रमांकः एफ( )विविध/उवसं/2025–26/ 8569 दिनांकः– 9/10/25

निमित्

नोडल एवं क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण
नियंत्रण बोर्ड, जयपुर।

विषयः– माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन, भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 200/2023 (CZ) {New O.A No 49/2025 (PB)} विनोद कुमार शर्मा बनाम राजस्थान राज्य एवं अन्य के संबंध में।

संदर्भः– आप के पत्रांक 4768–4772 दिनांक 18.09.2024 तथा पर्यावरण एवं जलवायू परिवर्तन विभाग, राजस्थान सरकार के पत्रांक 01153 दिनांक 10.09.2025 के संबंध में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण NGT भोपाल के निर्णयों की अनुपालना में रेंज अधीन तहसील लालसोट में संचालित वैध व अवैध आरामशमीनों के सर्वे हेतु 06 सदस्यीय टीम गठित की गई जिसमें क्षेत्रीय वन अधिकारी लालसोट, तहसीलदार लालसोट, थानाधिकारी लालसोट, अधिशाषी अधिकारी नगर पालिका लालसोट, सहायक अभियन्ता JVVNL लालसोट, कनिष्ठ पर्यावरण अभियन्ता रा.प्र.नि.म. जयपुर दक्षिण ने संयुक्त रूप से वैध व अवैध आरामशमीनों की सर्वे रिपोर्ट मय फोटो ग्राफ्स GPS कॉर्डिनेटस, विद्युत कनेक्शन, खसरा नम्बर एवं अन्य आवश्यक जानकारी जुटाई गई। सभी आरामशीनों का संयुक्त सर्वे कार्य पूर्ण हो जाने पर संयुक्त सर्वे रिपोर्ट के आधार पर माननीय NGT भोपाल के निर्णयों की अनुपालना में तथा श्रीमान उप वन संरक्षक दौसा एवं श्रीमान उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट, लालसोट के निर्देशों की पालना में अवैध आरामशीनों पर दिनांक 09.06.2025 को 05 अवैध आरामशीनों तथा दिनांक 19.07.2025 को 15 अवैध आरामशीनों तथा दिनांक 22.07.2025 को 13 अवैध आरामशीनों पर राजस्थान वन अधिनियम 1953 की धारा 41 एवं तदर्थ राजस्थान वन उपज (आरामिलों की स्थापना एवं नियमन) नियम 1983 के नियम 3 (ii) (iv) (v) एवं नियम 4,7,11 के नियमों/प्रावधानों का उल्लंघन करने पर नियमानुसार सीज की कार्यवाही कर कब्जे सरकार ली गई सम्पति/सामान पर सीजर मार्का लगाकर, चैन व ताला लगाया जाकर कपड़े से सिलाई कर चपडी पर कार्यालय सीजर ठप्पा लगाकर कार्यवाही की गई।

1. सभी सीज की गई 33 अवैध आरामशीनों के संचालकों को बिना अनुमति सील हटाये जाने पर मुकदमा दर्ज करवाये जाने हेतु सूचित कर सील नहीं हटाये जाने हेतु पाबंद कीया गया। सभी अवैध आरामशीन संचालकों/मालिकों को नियमानुसार कम्पाउण्ड एवं न्यायालय में इस्तगासा हेतु सीज की गई सभी 33 अवैध आरामशीनों के संचालकों को, की गई कार्यवाही/ वसूली की नेट प्रजेन्ट वेल्यू व अन्य आंकलन की गई राशि का विवरण संलग्न सूची अनुसार डी.डी. प्राप्त कर एन.पी.वी. रिवाल्विंग फण्ड वाई रेग्यूलेशन ऑफ वुड–वेस्ड इण्डस्ट्रीज, राजस्थान के खातें में जमा हेतु पाबंद कर दिया गया है।



Vivid Letter 2015

घर-घर औषधि योजना

Azadi Ka Amrit Mahotsav

2. वित्तीय वर्ष 2024–25 में क्षेत्रीय वन अधिकारी, लालसोट द्वारा अवैध लकड़ी परिवहन में 22 प्रकरण दर्ज कर नियमानुसार 4,63,200 रूपये का मुआवजा वसूल कर राजकोष में जमा करवाया गया।

3. माननीय राष्ट्रीय हरित न्यायाधिकरण में विचाराधीन वाद विनोद कुमार शर्मा बनाम राजस्थान सरकार 49/2025 एवं महेन्द्र कुमार गुर्जर बनाम राजस्थान सरकार 244/2025 लम्बित होने के क्रम में श्रीमान उपखण्ड अधिकारी महोदय एवं उपखण्ड मजिस्ट्रेट लालसोट के आदेश क्रमांक 1262 दिनांक 19.09.2025 द्वारा उपखण्ड क्षेत्र लालसोट में संचालित अवैध आरामशीनों के संबंध मं टीम गठित कर दिनांक 23.09.2025 से 25.09.2025 तक मौके पर उपस्थित रहकर तालेडा जमात में संचालित अवैध आरा मशीनों को बन्द करवाने एवं अवैध विद्युत कनेक्शन विच्छेद करने की कार्यवाही हेतु पाबन्द किया गया था। उक्त आदेशों की पालना मे तहसीलदार लालसोट मय टीम, क्षेत्रीय वन अधिकारी लालसोट मय टीम, सहायक अभियन्ता विद्युत विभाग लालसोट मय टीम, थानाधिकारी पुलिस थाना लालसोट मय टीम तथा आयुक्त नगरपरिषद लालसोट मय टीम जमात लालसोट चौराहे पर पहुंचे। उक्त उपस्थित टीम जमात चौराहे से देवली मोड तिराहा पर कार्यवाही हेतु पहुँची तो मौके पर सैकड़ों की संख्या में भीड एकत्रित हो गई, उपस्थित भीड द्वारा सैकड़ों परिवारों की आजीविका आरा मशीन के व्यवसाय पर निर्भर होने के संबंध में अवगत करवाया तथा कार्यवाही के दौरान आक्रोश उत्पन्न कर गठित टीम को कार्यवाही करने में बाधा उत्पन्न की। उक्त विद्युत विभाग की टीम द्वारा ट्रांसफार्मर को उतारने की कार्यवाही करने पर भी भीड आक्रोशित हो गई तथा बाधा उत्पन्न की।

अतः समस्त कार्यवाही के दौरान उपस्थित भीड ने सैकड़ो परिवारों की आजीविका आरा मशीन के व्यवसाय पर निर्भर होना बताते हुये कार्यवाही के दौरान बाधा उत्पन्न करने के कारण कानून एवं शांति व्यवस्था भंग होने की संभावना हुई। मौके पर पर्याप्त पुलिस जाप्ता उत्पन्न नहीं होने के कारण कानून एवं शांति व्यवस्था बिगडने की आशंका होने से कार्यवाही नहीं किया जा सका। भविष्य में पर्याप्त पुलिस जाप्ते की मौजूदगी में ही कार्यवाही किया जाना सम्भव हो सकेगा।

4. वित्तीय वर्ष 2025–26 में क्षेत्रीय वन अधिकारी, लालसोट द्वारा अवैध लकड़ी परिवहन में 10 प्रकरण दर्ज कर नियमानुसार 631000 रूपये का मुआवजा वसूल कर राजकोष में जमा करवाया गया।

**संलग्नः–** उपरोक्तानुसार।

(अजीत उचोई)
उप वन संरक्षक
दौसा

दिनांकः– 9/10/25

**क्रमांकः एफ( )विविध/उवसं/2025–26/8570**

**प्रतिलिपिः–** जिला कलक्टर दौसा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

उप वन संरक्षक
दौसा



Vivid Letter 2015

राजस्थान सरकार

कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट लालसोट, जिला दौसा

क्रमांक : एनजीटी/2025/1288 दिनांक : यथा हस्ताक्षर

श्रीमान जिला कलक्टर महोदय,
दौसा

विषय :– माननीय राष्ट्रीय हरित प्राधिकरण प्रधान पीठ नई–दिल्ली में विचाराधीन प्रकरण संख्या 49/2025, विनोद कुमार शर्मा बनाम राजस्थान राज्य व अन्य तथा वाद संख्या 244/2025 महेन्द्र कुमार गुर्जर बनाम राजस्थान सरकार में तथ्यात्मक रिपोर्ट प्रस्तुत करने बाबत्।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण प्रधान पीठ नई–दिल्ली में वाद संख्या 49/2025, विनोद कुमार शर्मा बनाम राजस्थान राज्य व अन्य तथा वाद संख्या 244/2025 महेन्द्र कुमार गुर्जर बनाम राजस्थान सरकार विचाराधीन है। यह है कि प्रकरण तहसील क्षेत्र लालसोट में संचालित अवैध आरा मशीनों के संबंध में तथ्यात्मक रिपोर्ट निम्नानुसार है –

1. यह है कि माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल के निर्णयों की अनुपालना में तहसील क्षेत्र लालसोट में संचालित वैध एवं अवैध आरा मशीनों के सर्वे हेतु दिनांक 08.04.2025 को एक 06 सदस्यीय कमेटी (क्षेत्रिय वन अधिकारी लालसोट, तहसीलदार लालसोट, थानाधिकारी पुलिस थाना लालसोट, अधिशाषी अधिकारी नगरपालिका लालसोट, सहायक अभियन्ता जेवीवीएनएल लालसोट, कनिष्ठ पर्यावरण अभियन्ता राप्रनिम जयपुर दक्षिण) गठित की गई थी।
2. यह है कि उक्तानुसार गठित कमेटी द्वारा दिनांक 06.06.2024 को सर्वे की रिपोर्ट जिसमें आरा मशीन संचालक का नाम पता व मोबाईल नम्बर, आरा मशीनों की संख्या, वैध/अवैध की स्थिति, खसरा नम्बर जहां आरा मशीन स्थापित है, आरा मशीन की लोकेशन आदि मय वीडियोग्राफी/फोटोग्राफी प्रस्तुत की गई। जिसे क्षेत्रिय अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड द्वारा माननीय प्राधिकरण के समक्ष प्रस्तुत कर दिया गया।
3. यह है कि उक्त अवैध आरा मशीनों में से लगभग 33 आरा मशीनों को जरिये क्षेत्रिय वन अधिकारी लालसोट द्वारा दिनांक 09.06.2025 को 05 अवैध आरामशीन, दिनांक 19.07.2025 को 15 अवैध आरा मशीन एवं दिनांक 22.07.2025 को 13 अवैध आरामशीनों को राजस्थान वन अधिनियम 1953 की धारा 41 एवं तदर्थ राजस्थान वन उपज (आरामिलों की स्थापना एवं नियमन) नियम 1983 के नियम 3 (ii) (iv) (v) एवं नियम 4, 7, 11 के नियमों/प्रावधानों का उल्लघंन करने पर नियमानुसार सीज की कार्यवाही कर कब्जे राज ली गई। सम्पति/सामान पर सीजर मार्का लगाकर चैन व ताला लगाया जाकर कपड़े से सिलाई कर चपड़ी पर क्षेत्रिय वन अधिकारी लालसोट का सीजर ठप्पा लगाकर कार्यवाही की गई।

RajKaj Ref No.:
18273660
eSign 1.0

4. यह है कि माननीय एनजीटी के आदेशों की अनुपालना में कार्यालय सहायक अभियन्ता (अ.प्रथम) जयपुर डिस्कॉम लालसोट द्वारा अवैध आरामशीनों के तहत जारी विद्युत कनेक्शन विच्छेद करने की कार्यवाही की गई है जिसके तहत आदिनांक तक कुल 03 अवैध विद्युत कनेक्शन विच्छेद किये गये है। सभी अवैध आरामशीन संचालकों को सहायक अभियन्ता द्वारा नोटिस जारी कर दिया गया है तथा निरंतर विद्युत कनेक्शन विच्छेद करने की कार्यवाही की जा रही है।
5. यह है कि प्रकरण में शेष अवैध आरामशीनों के खिलाफ सीज की कार्यवाही करने हेतु कार्यालय हाजा के आदेश क्रमांक एनजीटी/2025/1262 दिनांक 19.09.2025 को क्षेत्रिय वन अधिकारी, तहसीलदार लालसोट, थानाधिकारी पुलिस थाना लालसोट, सहायक अभियन्ता अ.प्रथम जेवीवीएनएल लालसोट एवं आयुक्त नगरपरिषद लालसोट की टीम का गठन कर दिनांक 23.09.2025 से 25.09.2025 तक सीज की कार्यवाही एवं अवैध विद्युत कनेक्शन को विच्छेद करने की कार्यवाही एवं दिनांक 26.09.2025 को रिपोर्ट प्रस्तुत करने हेतु निर्देशित किया गया था।
6. यह है कि बिन्दु संख्या 05 में वर्णित टीम द्वारा दिनांक 24.09.2025 को मौके पर जाकर अवैध आरा मशीनों को सीज करने तथा विद्युत कनेक्शन विच्छेद करने की कार्यवाही शुरू की गई जिससे वहां उपस्थित आरा मशीन संचालक तथा उन मशीनों पर काम करने वाले सैकड़ों कार्मिकों (श्रमिकों) द्वारा इसका विरोध किया गया तथा आक्रोशित भीड द्वारा लालसोट–कोथून रोड पर जाम लगा दिया गया जिससे मौके पर कानून एवं शांति व्यवस्था बिगडने की आशंका होने पर कार्यवाही को रोक दिया गया तथा कमेटी द्वारा पर्याप्त पुलिस बल की उपस्थित में कार्यवाही किये जाने हेतु रिपोर्ट प्रस्तुत की गई। (कमेटी की संयुक्त रिपोर्ट संलग्न है)

अतः रिपोर्ट उक्तानुसार अग्रिम कार्यवाही हेतु सादर प्रेषित है।

उपखण्ड अधिकारी
लालसोट

क्रमांक : एनजीटी/2025/1289 दिनांक : यथा हस्ताक्षर

प्रतिलिपि – क्षेत्रिय अधिकारी ररजस्थान राज्य प्रदूषण नियंत्रण बोर्ड (उत्तर), जयपुर

उपखण्ड अधिकारी
लालसोट

Signature valid

Digitally signed by Vijendra Kumar Meena
Designation : Sub Divisional Officer
Date: 2025.10.10 16:45:39 IST
Reason: Approved
Location:

RajKaj Ref No.: 18273660
eSign 1.0

# संयुक्त रिपोर्ट दिनांक 24.09.2025

माननीय राष्ट्रीय हरित न्यायाधिकरण में विचाराधीन वाद विनोद कुमार शर्मा बनाम राजस्थान सरकार 49/2025 एवं महेन्द्र कुमार गुर्जर बनाम राजस्थान सरकार 244/2025 लम्बित होने के क्रम में श्रीमान उपखण्ड अधिकारी महोदय एवं उपखण्ड मजिस्ट्रेट लालसोट के आदेश क्रमांक 1262 दिनांक 19.09.2025 द्वारा उपखण्ड क्षेत्र लालसोट में संचालित अवैध आरा मशीनों के संबंध में टीम गठित कर दिनांक 23.09.2025 से 25.09.2025 तक मौके पर उपस्थित रहकर तालेडा जमात में संचालित अवैध आरा मशीनों को बन्द करवाने एवं अवैध विद्युत कनेक्शन विच्छेद करने की कार्यवाही हेतु पाबन्द किया गया था। उक्त आदेशों की पालना में तहसीलदार लालसोट मय टीम, क्षेत्रीय वन अधिकारी लालसोट मय टीम, सहायक अभियन्ता विद्युत विभाग लालसोट मय टीम, थानाधिकारी पुलिस थाना लालसोट मय टीम तथा आयुक्त नगरपरिषद लालसोट मय टीम जमात चौराहे पर पहुंचे। उक्त उपस्थित टीम जमात चौराहे से देवली मोड तिराहा पर कार्यवाही हेतु पहुँची तो मौके पर सैंकडों की संख्या में भीड एकत्रित हो गई, उपस्थित भीड द्वारा सैकडों परिवारों की आजीविका आरा मशीन के व्यवसाय पर निर्भर होने के संबंध में अवगत करवाया तथा कार्यवाही के दौरान आक्रोश उत्पन्न कर गठित टीम को कार्यवाही करने में बाधा उत्पन्न की। उक्त विद्युत विभाग की टीम द्वारा ट्रांसफार्मर को उतारने की कार्यवाही करने पर भी भीड आक्रोशित हो गई तथा बाधा उत्पन्न की।

समस्त कार्यवाही के दौरान उपस्थित भीड ने सैकडों परिवारों की आजीविका आरा मशीन के व्यवसाय पर निर्भर होना बताते हुये कार्यवाही के दौरान बाधा उत्पन्न करने के कारण कानून एवं शांति व्यवस्था भंग होने की संभावना हुई। मौके पर पर्याप्त पुलिस जाप्ता उत्पन्न नहीं होने के कारण कानून एवं शांति व्यवस्था बिगडने की आशंका होने से कार्यवाही नहीं किया जा सका। भविष्य में पर्याप्त पुलिस जाप्ते की मौजूदगी में ही कार्यवाही किया जाना सम्भव हो सकेगा।

| तहसीलदार | अधिशासी अधिकारी | क्षेत्रीय वन अधिकारी | थानाधिकारी | सहायक अभियन्ता |
|---|---|---|---|---|
| लालसोट | न0 पा0प0 | लालसोट | पुलिस थाना लालसोट | विद्युत लालसोट |

तहसीलदार
लालसोट जिला दौसा

नगर परिषद लालसोट

क्षेत्रीय वन अधिकारी
लालसोट

थानाधिकारी
पुलिस थाना, लालसोट
जिला-दौसा (राज०)

सहायक अभियन्ता (अ-प्रयम)
जयपुर डिस्कॉम, लालसोट

680

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

**O.A. NO. 49 OF 2025**

**IN THE MATTER OF:**

VINOD KUMAR SHARMA ....APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS. ....RESPONODENTS

# V A K A L A T N A M A

**KNOW ALL** to whom, these presents shall come that I, Pooja W/o Ankit Dixit, aged about 35 years, working as Regional Officer, Jaipur (North), Opposite Road No. 5, VKIA, Sikar Road, Jaipur, Officer In-Charge, Respondent No.1, the above-named do hereby appoint (hereinafter called the Advocate/s) to be my/our Advocates(s) in the above-noted case, authorise him/them: -

**SHIV MANGAL SHARMA**
**Advocate for the Respondent No.1**
**D-291, 2nd & 3rd Floor,**
**Defence Colony, New Delhi-110024**
**Mobile: +91 70427 00133**
**Email: aagrajasthan1sc@gmail.com**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may tried or heard and also in the appellate Court including High Court subject to fees separately for each court by me/ us. To sign file, verify and present pleadings, appeals cross-objections or petitions for executions, review as revision, withdrawal, compromise or other petitions or affidavits or other documents may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the court of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf. And I/we, undersigned do hereby agree to ratify and confirm all acts, done by the advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fees, is paid. I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents, the contents of which have been understood by me/us on this 28 day of October 2025.

Accepted subject to the terms of the fees.

Advocate *Saurabh Rajpal*

**Client**

# Advance Service in OA No. 49 of 2025

1 message

**Saurabh** <saurabhrajpal.sc.aor@gmail.com> Wed, Oct 29, 2025 at 12:35 PM
To: "Ahuja23@gmail.com" <Ahuja23@gmail.com>

Sir/Madam,

Please find the copy of the reply compliance report on behalf of the respondent No.1 attached below, filed in the above subject matter as advance proof of service.

Thanking you.

**Saurabh Rajpal**
**Advocate-on-Record**

OA 49 REPLY.pdf